

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 846 OF 2022**

In re: News report published in the Newspaper The Hindu dated
15.11.2022 titled **“Stone quarry collapses in Mizoram,
12 feared dead”**

**REPLY ON BEHALF OF ABCI INFRASTRUCTURE PVT.
LTD. (RESPONDENT NO. 7)**

PAPERBOOK

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ADVOCATE FOR RESPONDENT NO. 7:

GAURAV KHANNA

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New Delhi
18.01.2023

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 846 OF 2022

In re: News report published in the Newspaper The Hindu dated 15.11.2022 titled “**Stone quarry collapses in Mizoram, 12 feared dead**”

REPLY ON BEHALF OF ABCI INFRASTRUCTURE PVT.
LTD. (RESPONDENT NO. 7)

I, Hemant Baid, s/o Sh. Jodhraj Baid, aged about 43 years, r/o B-5/86, Safdurjung Enclave, New Delhi – 110029, do hereby solemnly affirm and state on oath as under:-

1. That I am a Director of ABCI Infrastructures Pvt. Ltd. I am well versed with the facts and circumstances of this case, and as such I am deposing this affidavit. I further state that I am duly authorised by the Board of Directors to affirm this affidavit.



2. The instant reply is being filed on behalf of ABCI Infrastructure Pvt. Ltd. i.e., Respondent No. 7 to OA No. 846/2022, wherein this Hon'ble Tribunal, took *suo moto* Cognizance in re: News item published in The Hindu, dated 15.11.2022 entitled "*Stone quarry collapses in Mizoram, 12 feared dead*" and issued notice dated 16.11.2022 *inter alia* to the present Respondent.

3. It is stated that the occurrence of this unfortunate incident of landslide dated 14.11.2022 is nothing more than '*vis major*', due to the sudden failure of strata and structure & lithology, which led to such a tragic loss of lives of men and damages to the machineries. The said incident was entirely a natural phenomenon and was beyond the control of the answering Respondent.

4. It is submitted that it is a settled law that *actus dei nemini facit injuriam* i.e. "no one is responsible when something

(wrong) is done by god (nature)". An act of god causes legal injury to no one. In the present case the damage is caused



by an unforeseen and uncontrollable natural event and therefore, no one is culpable as it could not have been prevented or avoided by foresight or prudence.

5. That at about 2:45 pm, on 14.11.2022, there was a land slide in answering Respondent's stone quarry at Maudarh village. It is pertinent to mention that there was no primary blasting operation on that day. There was only secondary blasting conducted at 6:00 am in the morning. It may be pointed out that secondary blasting is not done by drilling and using explosives in the earth, but it is used on the already broken up boulders of big size to break them into smaller sizes. The same has no effect on the soil strata. Hence, it is clear that secondary blasting cannot be the reason behind land slide.

6. The fact that the landslide was nothing but a natural calamity is further substantiated by the Report '*Landslide Hazard Zonation mapping of Hnathial town, Mizoram, India using Remote Sensing & GIS*' by Dr. R. K. Lallianthanga and Z. D. Laltanpuia published in March,



2014. In the said report, it is stated that the Hnathial town is a highly landslide prone zone. As per landslide Hazard zonation statistics, this region falls under the hazardous zone of Moderate - Very High Hazard Zone. The fault planes also traverse the high hazard zone.

A true copy of Report 'Landslide Hazard Zonation mapping of Hnathial town, Mizoram, India using Remote Sensing & GIS' published in March, 2014, is annexed herewith and marked as **Annexure R-7/1**.

7. That in fact just 11 kilometres away from answering Respondent's quarry, a massive land-slide with slip of a huge segment of hill occurred on 16.12.2022 i.e. (1 month after the landslide at answering Respondent's quarry) at Ch. 202+980 near Dawn Basti due to which the total Project Highway was blocked and traffic movement was suspended for 14 days continuously.



A true copy of images from the landslide incident which occurred on 16.12.2022 are annexed herewith and marked as **Annexure R-7/2**.

8. It is submitted that the answering Respondent took all the necessary precautions while carrying out quarry operations and that there was no negligence on its part which resulted in loss of lives. Pertinently, there was enough time period between the blasting and the occurrence of incident. However, the natural disaster, which has happened was spontaneous and didn't allow the 12 deceased workers to escape.

9. It is further stated that Mizoram state has immature Geology, high slopes and is experiencing various types of slope failures. At the incident location, the seepage of water has been noticed from the crust of plane of failure of strata, which is nothing less than a natural activity. Hence, the said incident was completely beyond the control of the present Respondent and couldn't have been prevented.



10. That unfortunately due to natural causes there was a landslide on 14.11.2022, on the Eastern side of the stone quarry. It is worthwhile to mention that quarry operations have been carried out on the Western side of the mine. The same shows that quarry operations was not the cause of the landslide.

A true copy of the drawing of the incident site is annexed herewith and marked as **Annexure R-7/3**.

11. It is further submitted that the area in question is earthquake prone. That as per the website www.earthquaketrack.com there have been about 23 earthquakes in and around Mizoram in last 1 year. Further, news articles published online, also substantiate the same. It is submitted that the transmission of seismic waves of earthquake can cause shaking and vibration of ground surface and weaken the strata over a period of time.



A true copy of report from www.earthquaketrack.com with data of earthquakes in last 1 year in areas near Mizoram, along with articles published online, are annexed herewith and marked as **Annexure R-7/4 (Colly)**.

12. It is reiterated that landslide in this area is a common feature, so much so, that on 16.12.2022, there has been yet another landslide barely 11 kms from Maudarh Stone Quarry. Such was the magnitude of this landslide that the Highway remained shut for about 14 days.

13. It is submitted that the answering Respondent has carried out mining operations by complying with requisite formalities and obtaining necessary statutory permissions.

14. It is submitted that the fact that Respondent had all the permissions and the operations at the quarry were being carried out in a lawful manner, is evidenced from the following the facts:

- i. On 13.02.2019, the National Highways & Infrastructure Development Corporation Limited, by way of its Letter, being NHIDCL.JICA/NH-54-Miz-



2017-18-158/Package-4/2018-19, issued Letter of Acceptance to the present Respondent, informing that the bid submitted by it had been determined to be the lowest and was thereby, accepted for *“Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvements from km 166.000 to km 208.000 (Package-4) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA loan assistance”*.

A true copy of letter, dated 13.02.2019, issued by the National Highways & Infrastructure Development Corporation Limited is annexed herewith and marked as **Annexure R-7/5**.

- ii. That an Engineering, Procurement and Construction Agreement i.e. (EPC) Agreement, was executed on 28.02.2019, between the President of India through National Highways & Infrastructure Development Corporation Limited and the answering Respondent i.e., ABCI Infrastructures Pvt. Ltd., whereby the



Government of India entrusted to the Respondent, the aforesaid work.

- iii. The Respondent Company gave a sub-contract to M/s. G. P. Projects, by way of a Letter-of-Intent, dated 30.04.2019, on back to back basis as per the terms and conditions of abovementioned EPC Contract.

A true copy of Letter-of-Intent, dated 30.04.2019, is annexed herewith and marked as **Annexure R-7/6**.

- iv. An Agreement of Lease, dated 12.08.2019, was executed between Shri C. Lalremruata and Shri Pushpa Sharma, Account Manager, M/s. G.P. Projects, sub-contractor of the Appellant Company, whereby the Lessor i.e. Shri Lalremruata leased out the Quarry i.e., Quarry Periodic Patta No. 209802/10/26/2005 located at Leite Village, Lunglei District, known as “Maudarh Stone Quarry”, to the Lessee - M/s. G.P. Projects.



A true copy of the lease agreement dated 12.08.2019 is annexed herewith and marked as **Annexure R-7/7**.

- v. A Supplementary Agreement was executed on 11.12.2019, at New Delhi, between the National Highways & Infrastructure Development Corporation Limited and the present Appellant i.e., ABCI Infrastructures Pvt. Ltd., which was to be read as a part and parcel of the main Contract Agreement dated 28.02.2019.
- vi. On 04.02.2020, the President, Village Council of LEITE village, situated at Maudarh issued 'No Objection Certificate' and permitted answering respondent, to set up and operate stone quarry and stone crusher, at Maudarh Stone Quarry, to facilitate the construction of NH 54.

A true copy of 'No Objection Certificate' issued by the President, Village Council, dated 04.02.2020 is annexed herewith and marked as **Annexure R-7/8**.



vii. The Chief Controller of Explosives, Guwahati, on 26.02.2020, renewed license dated 12.05.2010, up to 31.03.2025, in FORM LE-3, to possess for use of explosives, in favour of the answering respondent. It is also pertinent to point out that the answering respondent also possesses license for Road Van, in FORM LE-7, under the Explosives Rules, 2008, for transportation of explosives, which was issued by Dy. Chief Controller of Explosives, Guwahati, on 13.04.2018, and the same is valid till 31.03.2023.

A true and typed copy of Explosives License in Form LE-3, dated 26.02.2020, is annexed herewith and marked as **Annexure R-7/9**.

A true and typed copy of Road Van License in Form LE-7, dated 3.04.2018, is annexed herewith and marked as **Annexure R-7/10**.

viii. The Directorate of Geology & Mineral Resources issued Mining Permit, dated 5.03.2020, under Rule 31 of the Mizoram Minor Mineral Concession Rules,



2000, in favour of Shri C. Lalremrauta, in respect of Maudarh Quarry. The said Mining Permit was issued on 5.03.2020 and was to expire upon 31.08.2020. Thereafter, fresh Mining Permits have been issued from time to time, the latest being valid till 31.07.2023.

A true copy of Mining Permits issued in respect of Maudarh Quarry are annexed herewith and marked as **Annexure R-7/11 (Colly)**.

- ix. The Office of the Mizoram State Pollution Control Board, Aizawl, Mizoram, vide letter dated 02.06.2020, granted Consent to Establish (No Objection Certificate) to answering respondent i.e., M/s ABCI Infrastructures Pvt. Ltd., to install Stone Crusher (50 TPD) at Maudarh, Leite Village, Hnahthial District, Mizoram, under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.



A true copy of Consent to Establish, dated 02.06.2020, by the Office of the Mizoram State Pollution Control Board, Aizawl, Mizoram, is annexed herewith and marked as **Annexure R-7/12**.

- x. An agreement dated 22.06.2020, was executed between the Appellant and M/s GP Projects Limited, wherein the Appellant sub-contracted part of the work as per the Contract Agreement dated 28.02.2019.
- xi. The Office of the Mizoram State Pollution Control Board, Aizawl, Mizoram, vide letter dated 06.09.2020, granted Consent to Operate to the Appellant, for operating Stone Crusher (50 TPD) at Maudarh, Leite Village, Hnahthial District, Mizoram under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.



A true copy of Consent to Operate dated 06.09.2020, issued by Mizoram State Pollution Control Board is annexed herewith and marked as **Annexure R-7/13**.

- xii. The Government of Mizoram in the Office of the Deputy Commissioner, Hnanthial District, Hnahthial, by way of its Letter No.D.32020/5-A/2020-DC(H), dated 18.09.2020, addressed to the Senior General Manager, ABCI Infrastructures Pvt. Ltd., granted permission to the latter to carry out drilling and blasting work at Maudarh Stone Quarry.

A true copy of Letter No. D. 32020/5-A/2020-DC(H), dated 18.09.2020, by the Government of Mizoram in the Office of the Deputy Commissioner, Hnanthial District, Hnahthial, is annexed herewith and marked as **Annexure R-7/14**.



xiii.

M/s G.P. Projects Limited, by way of its Letter, being
Letter No. G.P/WO/NH-54/P-4/2019-20/Az-

Hnahthial/82, dated 25.11.2020, awarded Work Order for “Labour Charges for Drilling Holes and Blasting at Stone Quarry” to Mr. Joseph Marandi who is a certified Shot Firer under the Explosive Rules, 2008, to conduct blasting operations at the stone quarry. A Shot Firer certificate in FORM LE-10, dated 12.04.2017, issued under Rule 107(5) of Explosive Rules, 2008 was issued by Joint Chief Controller of Explosives, Guwahati Circle, Guwahati, in favour of Shri Joseph Marandi, after clearing Shot Firer’s examination, authorizing him to conduct blasting operations. The said Certificate was further renewed on 13.04.2022, and the same is valid till 4.12.2027.

A true copy of letter dated 25.11.2020 issued by M/s. G. P. Projects Limited to Mr. Joseph Marandi, is annexed herewith and marked as **Annexure R-7/15**.



A true and typed copy of the Shot Firer certificate dated 12.04.2017 issued to Shri Joseph Marandi is annexed herewith and marked as **Annexure R-7/16**.

- xiv. M/s G.P. Projects Limited, by way of its Letter, being Letter No. G.P/WO/NH-54/P-4/2019-20/Az-Hnahthial/82(A), dated 27.11.2020, introduced amendment in the Clause No. 01 of the above Work Order dated 25.11.2020, awarded to Shri Joseph Marandi and amended his scope of work to "*Labour Charges for Drilling Holes and Blasting at Stone Quarry as licensed blaster*".
- xv. The Ministry of Commerce and Industry in Petroleum and Explosives Safety Organisation (PESO), by way of its letter, being Letter No. E/EG/AS/30/305(E100587), dated 13.04.2022, revalidated till 04.12.2027, the Shot Firer Certificate dated 12.04.2017, which was issued in favour of Shri Joseph Marandi authorizing him to conduct blasting operations using explosives.



A true and typed copy of Letter No. E/EG/AS/30/305(E100587), dated 13.04.2022 is annexed herewith and marked as **Annexure R-7/17**.

- xvi. The Government of Mizoram, in the Office of the Deputy Commissioner, Hnahthial District, Hnahthial, vide notification No. D.32020/5-A/2020-DC(H), dated 09.09.2022, passed an order granting permission to the ABCI Infrastructures Pvt. Ltd., to carry out drilling and blasting work at Maudarh Stone Quarry subject to certain conditions.

A true copy of notification dated 09.09.2022 is annexed herewith and marked as **Annexure R-7/18**.

- xvii. It is further submitted that the answering respondent has regularly deposited royalty with the State Government for extraction of minerals. Hence, it can be seen from above that the answering respondent has all the requisite clearances, and has lawfully and legally conducted operations at the stone quarry.



15. That however, unfortunately due to natural causes there was a landslide on 14.11.2022, on the Eastern side of the stone quarry. It is reiterated that quarry operations have been carried out on Western side of the mine. It is submitted that the area in question is earth-quake prone with about 23 earthquakes in and around Mizoram in last 1 year. It may be stated again, that landslide on 16 12.2022, (one month after the incident at Maudarh quarry), barely 11 kms from Maudarh Quarry, further substantiates that the area is prone to landslides.

REPLY TO REPORT BY JOINT COMMITTEE
CONSTITUTED VIDE ORDER DATED 28.11.2022

16. That in response to Paragraph I of the report, it is submitted that Mining Permit was issued initially on 5.03.2020, and the same was valid till 31.08.2020. The current Mining

Permit Bearing No. 002/2/20-209, was granted on 17.08.2022 which is valid till 31.07.2023. The Mining



Permits have been renewed from time to time as mentioned below:

SI No.	Mining Permit No.	Date of Issuance	Valid Till	Remarks
1.	002/2/20-209 of 2020	05.03.2020	31.08.2020	The Mining Permit no. is same and date of issue is different
2.	002/2/20-209 of 2020	30.11.2020	28.02.2021	
3.	002/2/20-209 of 2020	08.03.2021	30.04.2021	
4.	002/2/20-209 of 2020	06.04.2022	31.07.2022	
5.	002/2/20-209 of 2020	17.08.2022	31.07.2023	

It is evident from the above that the Quarry operations have been continuing for about 2 years under valid Mining Permits, within the knowledge of Directorate of Geology & Mineral Resources, Government of Mizoram i.e. the issuing authority for Mining Permits. Also, Royalty charges including Form-H are deposited regularly. Further, during this quarry operation period, there was not a single notice of violation/observation pointed out by the concerned authority i.e. Directorate of Geology & Mineral Resources,



not exempted under Rule 15, mining lease / permit can be granted only after submission of mining plan, as provided under Rule 18. However, in the present case Mining Permit was granted without the mining plan, as the quarry in question was exempted under Rule 15.

18. That in response to Paragraph III (1) of the report, it is submitted that the happening of the said incident can be attributed entirely to natural causes. It is submitted that there are several examples and occasions of land slide during dry seasons without rain and earthquake. For an example, a massive land slide with slip of a huge segment of hill occurred on 16.12.2022 at Ch. 202+980 near Dawn Basti (about 11 kms from the quarry) due to which the total Project Highway was blocked and traffic movement was suspended for 14 days continuously.

19. Moreover, to extract the stone from Maudarh Stone Quarry, primary blasting was conducted approximately once in a week. After that few secondary blasts were carried out to break the big stone in to pieces so that excavators can load



it to tipper to feed the crusher. It may be pointed out that secondary blasting is not done by drilling and using explosives in the earth, but it is used on the already broken up boulders of big size to break them into smaller sizes. The same has no effect on the soil strata. It is further submitted that drilling and blasting from the top is conducted by making benches and approaches to position the wagon drill machine. Without a plane/leveled area the wagon drill machine cannot position to proceed for drilling in any place. On the day before the date of landslide i.e. on 13.11.2022 a primary blasting was conducted at the west side bench, which area did not collapse, rather the landslide has happened in the eastern side of the quarry. To the assertion made by the District Magistrate, it is to be stated that it is not possible to extract from the base of the quarry upwards, and as such the same is denied. Quarry operations have been carried out from top of the quarry downwards, by maintaining proper slopes and benches.

20. It is pertinent to highlight the statement of Joint Chief Controller of Explosives (PESO), that the landslide might



have occurred due to the force of gravity, that is the gravitational force might have become more than the internal strength of the soil strata. This exonerates the answering respondents and further proves that the landslide has occurred due to natural causes.

21. That in response to the findings of Department of Geology & Mining and Disaster Management & Rehabilitation Department, G.O.M., it is submitted that drilling and blasting has been carried out from the top by making benches and approaches to position the wagon drill machine. Without a plane/leveled area the wagon drill machine cannot position to proceed for drilling in any place. After collapse/land slide on the accident date benches can be seen on the western side where primary blasting was done on 13.11.2022. It is further submitted that quarrying and mining operation were throughout carried out with permissions from competent authorities. It is reiterated that

NOTARY PUBLIC APPOINTED BY
GOVT. OF INDIA
G. S. KHARRANDA
Notary
Reg. No.
785
18 JAN 2023
ADVOCATE
D.28/781
ATTESTED 9899422286

the answering respondent had the requisite explosive license, as pointed out earlier. That on the basis of the said explosive license the Deputy Commissioner, Hnahtial

District, Hnahthial, had also permitted the answering respondent to carry out blasting at the stone quarry. There was no indiscriminate blasting as primary blasting was done only once a week. Further, the blasting was carried out under the supervision of a certified Shot Firer, as mentioned earlier. The report does not mention as to under what law is a 'Blast Design' required to be submitted.

22. That the above-mentioned facts clearly show that no illegal activity was going on at the site of the incident and that there was no negligence on the part of the present Respondent. The landslide happened as a result of natural causes which were beyond the control and anticipation of the Respondent.

23. In light of the above, it is prayed that the present proceeding may be closed, and the alleged shortcomings pointed out in the report of the Joint Committee may be rejected. It is further added that the Standard Operating Procedure and the DOs and DON'Ts suggested in the report may kindly be accepted.



24. It is submitted that the documents annexed to the present Reply, are true copies of their original.

Hemant Baid
DEPONENT

VERIFICATION

I, Hemant Baid, do hereby solemnly affirm and verify that the contents of the above reply are true and correct to my knowledge. No part of it is false and nothing material has been concealed therefrom.

18 JAN 2023
Verified at New Delhi on this day of January, 2023.



Hemant Baid
DEPONENT

ATTESTED
NOTARY PUBLIC

Landslide Hazard Zonation Mapping of Hnahthial Town, Mizoram, India Using Remote Sensing & GIS

Dr. R.K. Lallianthanga and Z.D. Laltanpuia

Abstract— Large area of Mizoram is prone to landslides. The main causes of slope instability in the region are attributed to immature geology, high slope and relief, heavy rainfall and improper land use practice. In the present study, Landslide Hazard Zonation (LHZ) study of Hnahthial town has been attempted using high resolution satellite data. The lithology, geological structures, slope morphometry, relative relief and land use/land cover layers of Hnahthial town area were prepared using Satellite Remote Sensing and Geographic Information System (GIS) techniques. These were classified, ranked and weighted according to their assumed or expected importance in causing slope instability based on apriori knowledge of the experts. A heuristic method has been applied for the assignment of ranks and weights. Landslide hazard zonation map is generated showing five hazard classes ranging from very low hazard to very high hazard.

Index Terms— GIS, Hnahthial, Heuristic, Landslide Hazard Zonation, Remote Sensing.

I. INTRODUCTION

Landslides are a form of mass movement, which can be described as a rapid down slope movement of soil, sediments and rocks due to gravity [1]. Landslide has become one of the most damaging hazards on the earth in recent years [2]. Landslide can be a disaster causing destruction of lives and properties when it occurs within the settlement. The slope of an area, its geomorphological feature, climate and anthropogenic activities play important roles in triggering the process. Mizoram, being a hilly terrain, is experiencing various types of slope failures, particularly during the monsoon season. This creates a number of miseries to the public, resulting in loss of life and property, disruption of communication network, and also cause economic burden in the society.

Geologically, Mizoram is a part of Tripura-Mizoram miogeosyncline, which in turn belongs to the broad Assam-Arakan geosynclinal basin. The area is represented by a repetitive succession of argillaceous and arenaceous sediments of Palaeogene-Neogene age. The general trend of the rock formations is N-S with dips varying from 20° to 50° either towards east or west [3]. The main causes of slope failure in Mizoram are primarily concerned with the surface factors rather than the sub-surface factor and/or seismic or volcanic activity which seldom or never occurred in the

region. As Mizoram forms a part of Himalayan mobile belt, neo-tectonic activity and its associated factors have played considerable roles in generating slope failure to a large extent, especially in the geologically unstable areas like proximity to active fault zones, unconformity, etc. The region is geologically young, and the lithology is mainly represented by unstable and soft sedimentary rocks, which, when subjected to an intense spell of rain are easily prone to slide down along the slope. Besides, high slope and relief and improper land use practice in the State have also catapulted frequency of landslide occurrence in the region. These made the region highly susceptible to landslides.

Hnahthial town has been experiencing a steady growth in urbanisation. Various developmental activities are being taken up within the town. Unfortunately, these have been carried out without sufficient consideration of the existing slope instabilities. This results in various types of land subsidence along the slopes. This recurring disastrous event within the town and its surroundings warrant a detailed study to identify the hazard-prone areas in terms of slope instability, so that suitable mitigation measures can be taken up beforehand. Though these movements cannot be stopped from occurring, their effect can be minimized through suitable mitigation measures for reducing their frequency and severity [4].

Reports on landslide studies and its geology within Hnahthial town, in particular are very meager. Tiwari *et al.* (1997) [3] have done exhaustive work on LHZ mapping along Hnahthial - Hrangchawkawn road section at 1:50,000 scale, wherein some parts of Hnahthial town area were covered in this study. The geology, slope, relative relief and land use / land cover were studied to generate the landslide hazard zonation map of the study area. No other works of this kind have been taken up for Hnahthial town.

In recent years, with the advent of Remote Sensing and GIS techniques, landslide hazard zonation studies have become more advanced and operative [5]. The techniques have opened new perspectives for carrying out evaluation, management and monitoring of natural hazards with better results and more economical measures than is possible with conventional methods. Apart from several studies, Landslide Hazard Zonation (LHZ) using Remote Sensing and GIS techniques have been carried out in Bhagirathi Valley [6], Uttaranchal and Himachal Pradesh [7], Darjeeling Himalaya [8], Sikkim Himalaya [9], Aizawl town [10] & [11], Dikrong river basin [12], Kohima town [5], Kullu District [13], South Sinai, Egypt [14], Giri Valley [15], Nilgiri district [16], Serchhip town [17], Mamit town [18], Saitual town [19], Kolasib town [20] and Aizawl district [21]. It has been proven from the previous studies that high resolution satellite data are useful for micro-level landslide hazard zonation in hilly areas.

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Keeping all these in mind, landslide hazard zonation mapping of Hnahthial town at 1:5,000 scale was taken up for undertaking mitigation measures, and to identify suitable areas for future developmental activities within the town.

II. MATERIALS AND METHODS

A. Study Area

Hnahthial town is one of the large settlements within Lunglei district of Mizoram with an area of 5.15 sq. km and is located between $92^{\circ} 55' 03''$ E to $92^{\circ} 56' 20''$ E longitudes and $22^{\circ} 59' 03''$ N to $22^{\circ} 56' 40''$ N latitudes. It falls under Survey of India topo sheet No. 84B/13. It is linked by National Highway 54 with Aizawl, the state capital of Mizoram at a distance of 172 km, and of 60 km. from Lunglei town, the district headquarters. The entire district is under the direct influence of south west monsoon, with average annual rainfall of 2527.70 mm [22]. Location map of the study area is shown in Fig. 1.

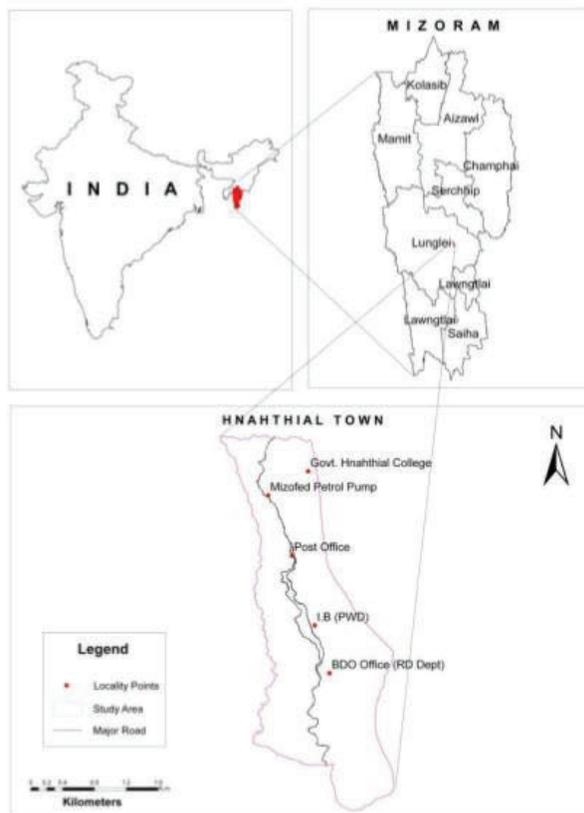


Fig. 1. Location Map of the Study Area

B. Data Used

Quick bird satellite imagery having spatial resolution of 0.8 m was used as the main data. Indian Remote Sensing Satellite (IRS-P5) stereo-paired Cartosat-I data having spatial resolution of 2.5 m was also used to generate Digital Elevation Model (DEM) of the study area, from which contour map is subsequently generated. In addition to this, Survey of India (SOI) topographical maps and various ancillary data were also referred. Ground truth survey was conducted to verify maps and incorporate relevant ground

information.

C. Thematic Layers

The following thematic layers have been prepared using standard Remote Sensing and GIS techniques, and were utilized as parameters for giving weightage and for generating different landslide hazard classes.

Land Use / Land Cover

Land use / land cover is one of the important factors that controls the occurrence of landslides. It is an indirect indication of stability of hill slopes because it controls the rate of weathering and erosion of the underlying rock formations. The study area is divided into six land use / land cover classes, viz., Heavy Vegetation, Light Vegetation, Built-up, Scrubland, Barren and Water body. Areas covered by heavy vegetation are found to be least susceptible to landslide. Hence, Heavy Vegetation class is assigned low weightage value. Barren and Built-up areas are more prone to landslide than those of other classes and are given high weightage values. The statistics of land use/land cover is shown in Table I, and the map is shown in Fig. 2.

Table I Land Use/ Land Cover Statistics

Land Use Class	Area (in Sq. Km.)	Area (in %)
Heavy Vegetation	1.50	29.18
Light Vegetation	0.82	15.91
Built up	0.64	12.38
Scrubland	2.09	40.64
Barren	0.09	1.84
Water Body	0.00	0.05
Grand Total	5.15	100.00

Slope

Digital Elevation Model (DEM) of the study area was generated from the IRS-P5 stereo-paired Cartosat-I data. The DEM has been utilized to derive the slope map in a GIS environment. Slope is one of the important factors of landslide incidences. Landslides are more prevalent in the steep slope areas than in moderate and low slope areas [9]. The shear stress in soil or other unconsolidated material generally increases as the angle of slope increases. Therefore, slope is one of the most important parameter for stability consideration [23]. Landslides are more prevalent in the steep slope areas than in moderate and low slope areas [9]. The slopes of the area are represented in terms of degrees, and are divided into seven slope facets, viz., 0-15, 15-25, 25-30, 30-40, 40-45, 45-60 and above 60 degrees. Weightage values are assigned in accordance with the steepness of the slope, where steeper slope has higher weightage value than gentler slope. The slope statistics is given in Table II, and slope map is shown in Fig. 3.

Relative Relief

Relative relief plays a crucial role in the vulnerability of settlements, transport network and land. Hence, it is an important factor in landslide hazard zonation [13]. The study area possesses high relative or local relief and was divided into High, Moderate and Low classes with elevation ranging from more than 1000m, 500-1000m and less than 500m from mean sea level respectively. High elevated areas are more susceptible to landslide than areas with lower elevation [23] and following this pattern, weightage values were given to each of the relative relief classes. The area coverage of different relative relief classes is given in Table III and relative relief map of the study area is shown in Fig. 4.

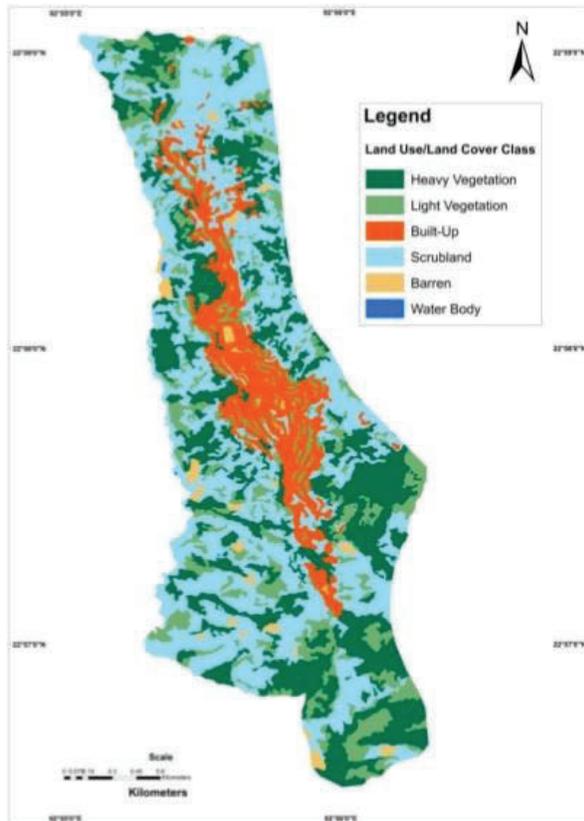


Fig. 2. Land Use / Land Cover Map

Table II Slope Statistics

Degree of Slope	Area (in Sq. Km.)	Area (in %)
0-15	1.54	29.90
15-25	1.97	38.31
25-30	0.75	14.52
30-40	0.51	9.97
40-45	0.29	5.72
45-60	0.07	1.32
>60	0.01	0.25
Grand Total	5.15	100.00

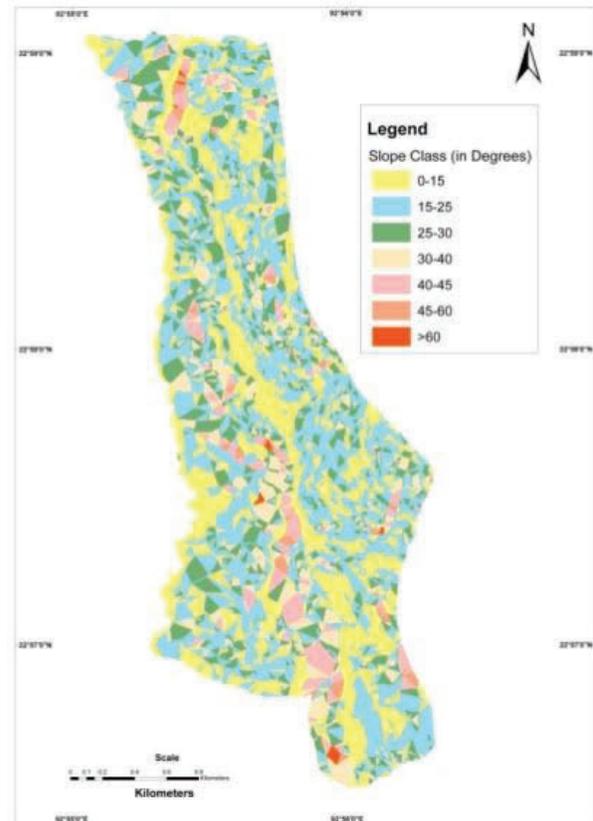


Fig. 3. Slope Map

Table III Relative Relief Statistics

Relative Relief Unit	Area (in Sq. Km.)	Area (in %)
Relatively High Relief	0.29	5.56
Relatively Moderate Relief	2.46	47.85
Relatively Low Relief	2.40	46.58
Grand Total	5.15	100.00

Lithology

The study area is composed of rocks of Middle Bhuban and Upper Bhuban Formation of Surma Group. It exposes limited rock types, viz. sandstones, shales and siltstones, and their intermixtures in varying proportions [3]. The Middle Bhuban Formation is conformably underlain by the Upper Bhuban Formation with gradational and transitional contact. The Middle Bhuban Formation is mainly argillaceous with shale as the dominant rock type. It consists of assemblage of shale, siltstone, sandy shale and clayey bands with subordinate amount of sandstones. The Upper Bhuban Formation is mainly arenaceous with sandstone as the dominant rock type. It comprises of sandstone with subordinate amount of shale, siltstone with occasional clay bands. Five litho-units have been established for the study area purely based on the

exposed rock types of the area. These are named as sandstone, shale-siltstone, siltstone-shale, crumpled shale and gravel-silt unit. It may be noted that the demarcation and correlation of the two formations is extremely difficult owing to more or less uniform lithological characters and absence of marker horizons and index fossils. For the occurrence of landslide, crumpled shale unit is the most susceptible rock type, followed by shale-siltstone unit. In accordance with this, weightage values are assigned for each of the rock types. The statistics of lithology is given in Table IV.

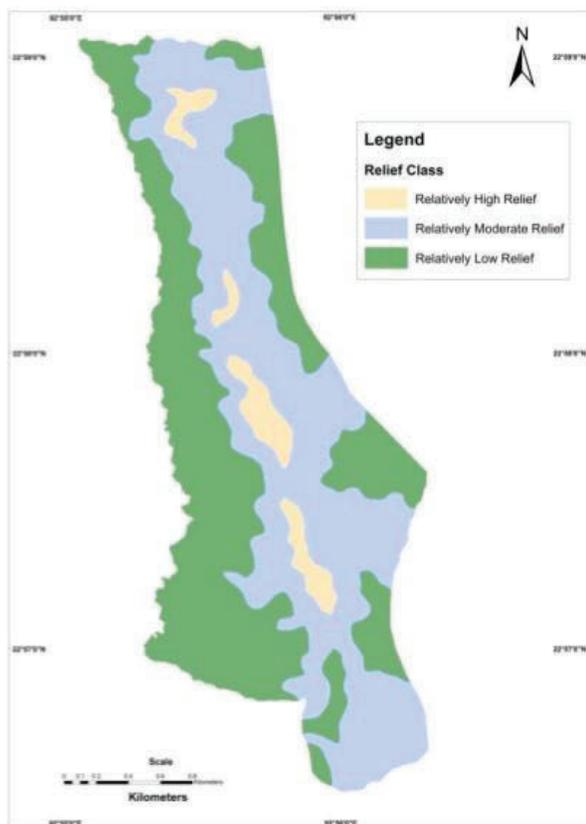


Fig. 4. Relative Relief Map

Table IV Lithological Statistics

Rock Types	Area (in Sq. Km.)	Area (in %)
Sandstone	0.07	1.27
Shale- Siltstone	2.50	48.45
Siltstone-Shale	2.48	48.06
Crumpled Shale	0.06	1.22
Gravel-Silt	0.05	1.01
Grand Total	5.15	100.00

Geological Structure

Structurally, the study area is represented by a NW-SE trending of the anticlinal core of Hnahthial anticline. The beds generally trend N-S to roughly NNW-SSE and dip on either side from 20° to 65° with local variations. Besides bedding planes, two to three sets of joints have been noted [3]. The lineaments are well distributed within the study area, and are oriented in various directions. Few faults of small magnitude have been identified which are mostly transverse/oblique in disposition. Geological features like faults, fractures, joints, etc. can be observed and measured using Remote Sensing data [24]. Structure and lithology are amongst the most important parameters for Landslide Hazard Zonation [25]. Areas located within the vicinity of faults zones and other geological structures are considered more vulnerable to landslides. The geological map is shown in Fig. 5.

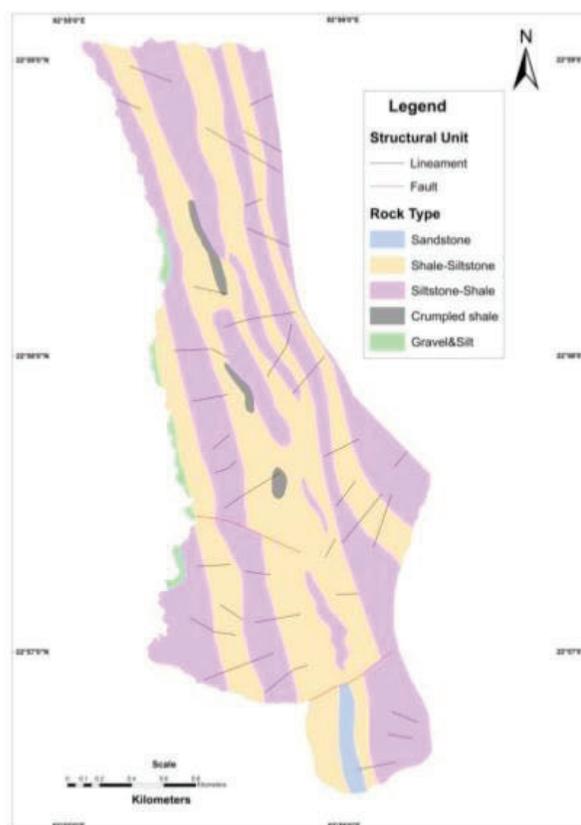


Fig. 5. Geological Map

III. METHODOLOGY AND DATA ANALYSIS

Landslide Hazard Zonation may be defined as a technique of classifying an area into zones of relative degrees of potential hazards by ranking of various causative factors operative in a given area based on their influence in initiation of landslides. Thus, the LHZ of an area aims at delineating the landslide potential zones and ranking them in order of the degree of hazard from landslides.

The heuristic method is an indirect (or semi-direct) method which involves simple ranking and weighting methods for landslide hazard zonation that relies on the *a priori* knowledge

of landslides and their processes within the study area. The advantage of this method is that a landslide inventory is not needed because the weights and ranks are assigned on *a priori* knowledge of the experts [2]. The first step involves selection of causative factors of slope instability in the area of interest. Consequently, five causative factors viz., lithology, structure, slope morphometry, relative relief and land use/land cover were considered in the present study. Each causative factor was converted to a thematic map. Each parameter is carefully analysed so as to establish its relation to landslide susceptibility. The relative importance of each parameter for landslide is evaluated according to subjective opinion based on the *a priori* knowledge of the experts. Accordingly, rank values were assigned to each parameter, starting from 1 to 100, with 1 and 100 being the least and the most important in inducing landslides respectively. Among the various causative factors considered, slope is found to be the most influencing factor for slope instability within the study area. Hence, the highest rank value was assigned to it. Similarly, different rank values were assigned to the remaining parameters based on the relative importance towards landslide occurrence. The sum of the ranks of all parameters equals 100.

Each parameter was classified into a number of classes based on the relative influence of slope instability. Each class was assigned an ordinal rating (weight) from 0 to 10. The weight values of each class within a parameter were attributed on the basis of its importance in causing mass movements. For example, in the lithology layer, the crumpled shale unit offers more chance of slope failure than the hard and compact sandstone unit. Similarly, areas located within the vicinity of fault zones and other geological structures are more vulnerable to landslides and other mass movements. For this, areas 50 m on both sides of all the lineaments including faults are buffered. Likewise, due considerations are given for the relation between landslides and other classes of a parameter, and different weight values were assigned accordingly. Summation of these attribute value were then multiplied by the corresponding rank value to yield the different zones of landslide hazard. The distribution of ranks and weights for different parameters and their classes are given in Table V, and the flowchart for methodology is shown in Fig. 6.

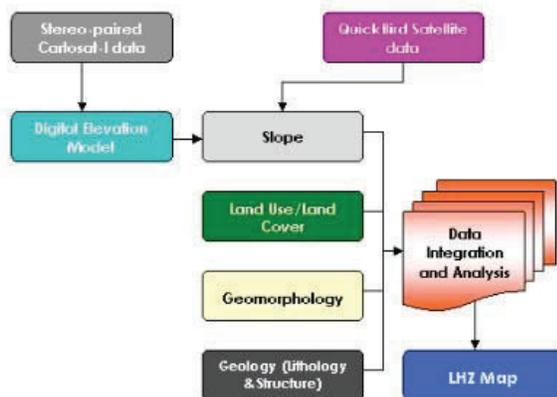


Fig. 6. Flowchart for Methodology

Table V Parameters and their ranking in terms of their influence to Landslides

Parameter	Rank	Category	Weight
Land Use / Land Cover	15	Heavy Vegetation	3
		Light Vegetation	5
		Built-up	8
		Scrubland	6
		Barren	7
		Water Body	0
Slope Morphometry (in degrees)	35	0-15	2
		15-25	4
		25-30	6
		30-40	8
		40-45	5
		45-60	4
		>60	3
Relative Relief	10	Relatively High Relief	4
		Relatively Moderate Relief	3
		Relatively Low Relief	2
Lithology	25	Sandstone	4
		Shale- Siltstone	8
		Siltstone-Shale	7
		Crumpled Shale	10
		Gravel-Silt Unit	5
Geological Structure	15	Length of Buffer distance on either side	8

IV. RESULTS & DISCUSSIONS

Combining all the controlling parameter, and by giving different weightage value for all the themes, the final LHZ map is derived on the scale of 1:5,000. The area statistics of the landslide hazard zones are given in Table VI, and the Landslide Hazard Zonation (LHZ) map of the study area is shown in Fig. 7. The study area is categorized into 'Very High', 'High', 'Moderate', 'Low' and 'Very Low' hazard zones. Various hazard classes are described below:

A. Very High Hazard Zones

This zone is highly unstable, and is at a constant threat of landslides, especially during and after an intense spell of rain. This zone has steep slopes with loose and unconsolidated materials, and includes areas where active landslides had occurred. This zone is dispersed in few places as found below Rallang Tlang and St. Stephen's School, along Aizawl road, below Govt. Hnathial College, below Nauhruaikawn along Lunglei road and is found along Bung lui near Chanmari Cemetery. Apart from these, the very high hazard zone is found to be scattered in small pockets at various parts within the town. It also includes areas where road cutting and other

human activities are actively undertaken. In addition, it is also found along the streams along Khamrang lui located at Lunglei road, where toe-erosional activities are constantly taking place. The vegetation in this zone is generally scarce. The rocks exposed are characterized by numerous bedding and joint planes which facilitate the chance of sliding down along the slope. This zone constitutes an area of 1.01 sq. km and forms 1.84% of the total study area.

It is recommended that no human induced activity be undertaken in this zone. It will be difficult to develop economically and socially acceptable remedial measures which can prevent recurrence of the hazard. Hence, such areas have to be entirely avoided for settlement or other developmental purposes.

Table VI Landslide Hazard Zonation Statistics

Hazard Zone	Area (in Sq. Km.)	Area (in %)
Very High Hazard Zone	0.08	1.54
High Hazard Zone	0.66	12.92
Moderate Hazard Zone	2.72	52.80
Low Hazard Zone	1.65	32.04
Very Low Hazard Zone	0.04	0.70
Grand Total	5.15	100.00



Plate 1. Retaining wall being constructed to check further subsidence along Lunglei road

B. High Hazard Zone

This zone includes areas where the probability of sliding the debris is at a high risk due to weathered rock and soil debris covering steep slopes which when disturbed are prone to landslides. Many of the pre-existing landslides occurred within this zone. Besides, this zone includes some areas where the dip direction and slope direction, which are usually very steep, are the same. This rendered them susceptible to sliding along the slope. Several lineaments, fractured zones and fault planes also traverse the high hazard zone. Areas, which

experience constant erosion by streams because of the soft nature of the lithology and loose overlying burden, also fall under this class. The High Hazard Zone is distributed in many parts of the town area. It always surrounds the Very High Hazard Zone. This zone is found along Lamhnai Mawng lui, Peniel Veng, Lunglei-Aizawl road, Electric Veng, along Arbawh lui, Electric Veng, etc. Vegetation is generally either absent or sparse. The High Hazard Zone is also found along the intersection of steep slope with road cutting. This zone occupies an area of 12.92 sq. km which is 0.66% of the total study area.

Allocation and execution of major housing structures and other projects within this zone should be discouraged. If unavoidable circumstances compel the execution of such activity, precaution should be taken in consultation with the geological experts. Unless immediate action plans are implemented, this zone will soon deteriorate to the critical situation.

C. Moderate Hazard Zone

This zone is generally considered stable, provided its present status is maintained. It comprises areas that have moderately dense vegetation, moderate slope angle and relatively compact and hard rocks. Although this zone may include areas that have steep slopes (more than 45 degree), the orientation of the rock bed or the absence of overlying loose debris and human activity may make this zone less hazardous. The Moderate Hazard Zone is distributed in various parts of the study area. Several parts of the human settlement also come under this zone. This zone covers an area of 52.80 sq. km. and occupies 2.72% of the total study area.

Although this zone is generally considered stable, it may contain some pockets of unstable zones in some areas. Such areas need to be identified on the ground and suitable mitigation measures should be undertaken. It is recommended that human activity that can destabilize the slope and trigger landslides should not be undertaken within this zone. Although this zone comprises areas which are stable in the present condition, future land use activity has to be properly planned so as to maintain its present status.



Plate 2. Road being disrupted by landslide occurred below Hnahthial College

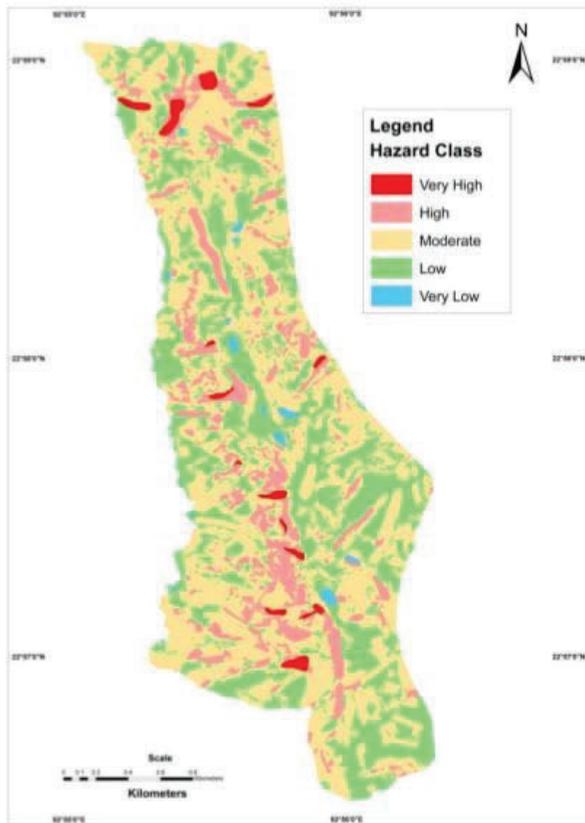


Fig. 7. Landslide Hazard Zonation Map

D. Low Hazard Zone

This zone includes areas where the combination of various controlling parameters is not having adverse influence on the stability of the slope. In other words, this zone comprises areas where the chance of slope failure is low or unlikely to occur by virtue of its present environmental set up. Vegetation is relatively dense, except in some areas. Although some of the areas may be covered with soft and unconsolidated sediments, the slope angles are generally low, about 30 degrees or below. Flat lands and areas having low degrees of slope fall under this class. This zone is mainly confined to areas where anthropogenic activities are less or absent, and are mainly distributed along the periphery of the study area. This zone covers an area of 32.04 sq. km. and forms 1.65% of the total study area.

No evidence of slope instability is observed and mass movement is not expected within this zone. Therefore, this zone is suitable for carrying out developmental schemes. Developmental activities are considered safe to be carried out within this zone.

E. Very Low Hazard Zone

This zone generally comprises areas covered by dense vegetation and is mostly located away from human settlement. In addition, it includes valley fill and other flat lands. Therefore, it is assumed that this zone is free from the present and future landslides. The dip direction of the rocks and slope angles are fairly low. Although the lithology may comprise of soft rocks and overlying soil debris in some areas, the chance of slope failure is minimized by low slope angle and

vegetative cover. This zone covers an area of 0.70 sq. km., and forms 0.04% of the total study area.

As far as slope stability is concerned, developmental activities of any kind can be safely carried out within this zone. Most of the areas within this zone can be allocated for major housing structures without hesitation.

V. CONCLUSION

In the present study, it is observed that human activities coupled with natural factors like lithology, slope, geological structure, rainfall, etc. have caused some parts of Hnahthial town highly prone to landslides. In this situation, it is necessary to have proper mitigation plan for future developmental activities, particularly in the areas falling under Very High and High hazard zones. The study also revealed that there are many stable areas where developmental activities can be taken up.

It has been proven that, a combination of Quickbird imagery for interpretation and Cartosat-I stereo data for DEM and slope generation, supported by detailed ground truthing can be utilised for producing reliable large scale geological map and landslide hazard zonation map with high accuracy in the hilly areas. The outcome map of this study will therefore, be a useful database for undertaking mitigation measures, and also for selecting viable sites for carrying out future developmental schemes within Hnahthial town.

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Latitude: 22.890935
Longitude: 92.835492
Elevation: 770.75±5 m
Accuracy: 15.5 m
Time: 30-12-2022 15:39
Note: Landslide clearing at oh 202+900

Powered by NoteCam



Latitude: 22.89135
Longitude: 92.834655
Elevation: 669.08±12 m
Accuracy: 99.1 m
Time: 24-12-2022 10:30
Note: 202+970 land slide remove work

Powered by NoteCam





Altitude: 617.0±100 m
Accuracy: 14.0 m
Time: 18-12-2022 09:35
Note: 202+900 road clear start

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Latitude: 22.890844
Longitude: 92.835587
Elevation: 668.35±10 m
Accuracy: 10.1 m
Time: 21-12-2022 16:29

Note: Landslide clearing at ch:202+900

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Latitude: 22.89125
Longitude: 92.834755
Elevation: 732.85±17 m
Accuracy: 2.6 m
Time: 28-12-2022 08:36
Note: Ch: 202+160 Cleaning sliding area

Powered by MateCam



Latitude: 22.892143
Longitude: 92.835198
Elevation: 674.84±161 m
Accuracy: 182.4 m
Time: 22-12-2022 16:21
Note: 202+970 land slide remove work

Powered by NoteCam





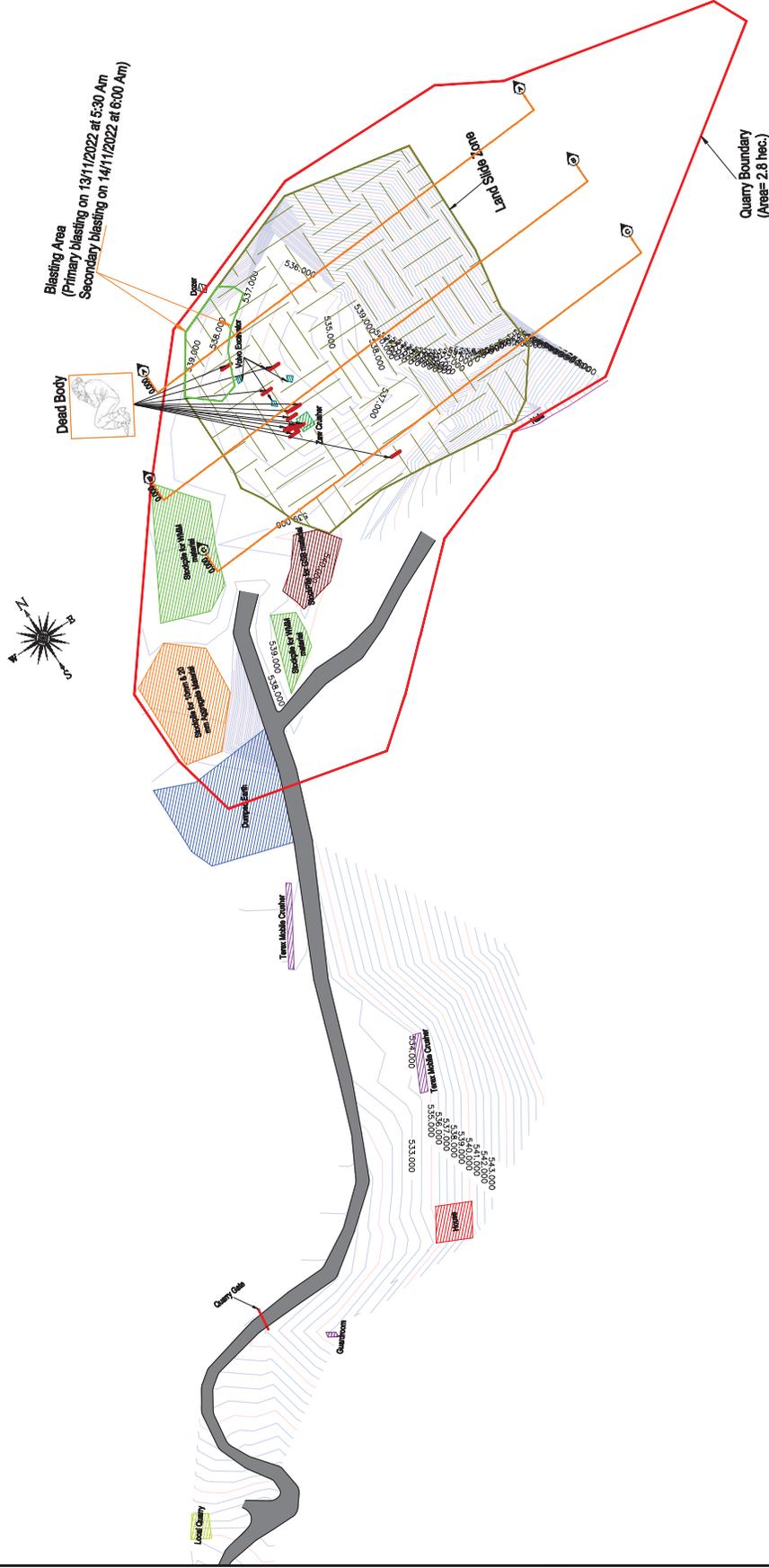
Latitude: 22.871286
Longitude: 92.811756
Accuracy: 5000.0 m
Time: 18-12-2022 11:25
Note: Landslide clearing at ch:202+900

Powered by NoteCam





^{gk}
//True copy//



NOTES:-
 1. REFER PLAN DWG. NO. SA/TKD-219015/PKG-4/HW/PP-49
 2. REFER CROSS SECTION DWG. NO. QUARRY SITE/KM 190+200/CS-01.

DRG. NO. : QUARRY SITE/KM 190+200/PLAN-01
DATE: 21/11/2022
SHEET: 2 OF 2
SIZE: A2
TITLE: QUARRY SITE AT KM 190+200 (RHS)
SCALE: HORIZONTAL- 1:1000

PROJECT:-
 WIDENING AND UP-GRADATION TO 2-LANE WITH PAVED SHOULDER CONFIGURATION AND GEOMETRIC IMPROVEMENTS FROM KM 168.00 TO KM 208.00 (PACKAGE-4) ON ALZAWL-TUPANG SECTION OF NH-54 IN THE STATE OF MIZORAM ON EPC MODE WITH JICA LOAN ASSISTANCE

QUANTITY:- National Highways & Infrastructure Development Corporation Limited (Underwriting of Ministry of Road Transport & Highways, Govt of India) CONTRACTOR:- ABCI INFRASTRUCTURES PVT. LTD. QUANTITY ENGINEER:- Rodic Consultants Pvt. Ltd.

[Yesterday: 6.2 magnitude earthquake near Singkil, Aceh, Indonesia](#)

Recent Earthquakes Near Mizoram, India

Sorted: Recent

Filter By Magnitude

Nearby Places

Mizoram, India has had: (M1.5 or greater)

0 earthquakes in the past 24 hours

0 earthquakes in the past 7 days

2 earthquakes in the past 30 days

23 earthquakes in the past 365 days

The largest earthquake in Mizoram, India:

this month: [4.5](#) in [Falam, Chin, Myanmar](#)

this year: [5.6](#) in [Mawlaik, Sagain, Myanmar](#)

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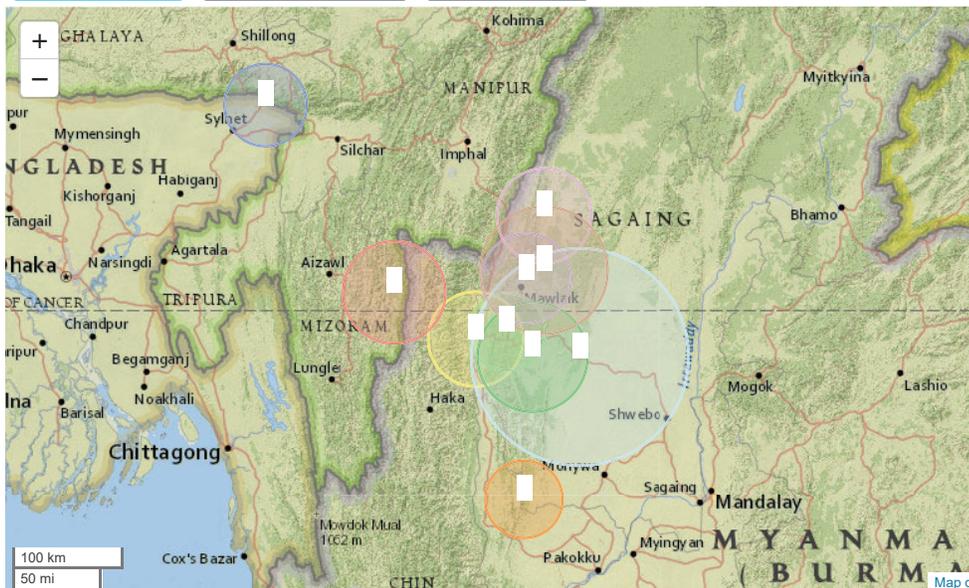
Regie.ai Chrome Extension



Sorted: Recent

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Nearby Places



[2 weeks ago](#) [4.2 magnitude](#), 97 km depth

[Monywa, Sagain, Myanmar](#)

[2 weeks ago](#) [4.5 magnitude](#), 42 km depth

[Falam, Chin, Myanmar](#)

[2 months ago](#) [4.2 magnitude](#), 10 km depth

[Mawlaik, Sagain, Myanmar](#)

[2 months ago](#) [4.7 magnitude](#), 105 km depth

[Mawlaik, Sagain, Myanmar](#)

[2 months ago](#) [4.3 magnitude](#), 10 km depth

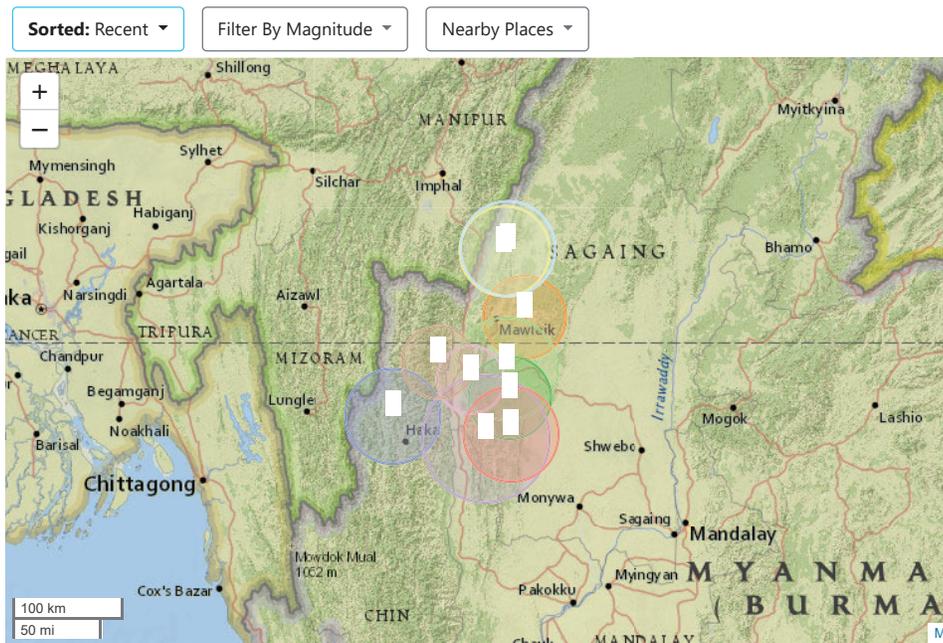
[Karimganj, Assam, India](#)

- [2 months ago](#) 4.4 magnitude, 94 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [2 months ago](#) 4.5 magnitude, 89 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [3 months ago](#) 5.6 magnitude, 165 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [4 months ago](#) 4.9 magnitude, 99 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [5 months ago](#) 4.6 magnitude, 41 km depth
[Khawhai](#), [Mizoram](#), [India](#)

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Regie.ai Chrome Extension



- [5 months ago](#) 4.3 magnitude, 111 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [6 months ago](#) 4.4 magnitude, 76 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [6 months ago](#) 4.6 magnitude, 95 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [7 months ago](#) 4.3 magnitude, 100 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [7 months ago](#) 4.5 magnitude, 49 km depth
[Falam](#), [Chin](#), [Myanmar](#)
- [8 months ago](#) 4.9 magnitude, 104 km depth
[Falam](#), [Chin](#), [Myanmar](#)
- [9 months ago](#) 4.0 magnitude, 47 km depth
[Falam](#), [Chin](#), [Myanmar](#)
- [9 months ago](#) 4.5 magnitude, 84 km depth
[Mawlaik](#), [Sagain](#), [Myanmar](#)
- [10 months ago](#) 4.1 magnitude, 10 km depth
[Falam](#), [Chin](#), [Myanmar](#)
- [10 months ago](#) 4.5 magnitude, 108 km depth
[Monywa](#), [Sagain](#), [Myanmar](#)

Sorted: Recent ▾

Filter By Magnitude ▾

Nearby Places ▾

[10 months ago](#) [4.6 magnitude](#), 48 km depth
[Hakha, Chin, Myanmar](#)

[11 months ago](#) [5.4 magnitude](#), 58 km depth
[Falam, Chin, Myanmar](#)

[11 months ago](#) [4.4 magnitude](#), 59 km depth
[Churāchāndpur, Manipur, India](#)

[1 year ago](#) [4.1 magnitude](#), 91 km depth
[Wāngjīng, Manipur, India](#)

[1 year ago](#) [4.6 magnitude](#), 10 km depth
[Kohima, Nagaland, India](#)

[1 year ago](#) [4.7 magnitude](#), 10 km depth
[Falam, Chin, Myanmar](#)

[1 year ago](#) [4.5 magnitude](#), 70 km depth
[Falam, Chin, Myanmar](#)

[1 year ago](#) [4.5 magnitude](#), 120 km depth
[Mawlaik, Sagain, Myanmar](#)

[1 year ago](#) [4.4 magnitude](#), 55 km depth
[Hakha, Chin, Myanmar](#)

[1 year ago](#) [4.5 magnitude](#), 80 km depth
[Mawlaik, Sagain, Myanmar](#)

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Places Near Mizoram, India

[Asia](#)

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[Nay Pyi Taw, Mandalay, Myanmar](#)

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Earthquake of magnitude 4.4 hits Mizoram

1 min read . Updated: 08 Nov 2022, 02:11 PM IST

Livemint



Earthquake of magnitude 4.4 hits Mizoram. Representational Image

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The National Center for Seismology (NCS) on Tuesday informed that an earthquake [OPEN IN APP](#) magnitude occurred in the Champhai district of Mizoram.

According to the NCS, the earthquake occurred at around 11:57 am.

The earthquake occurred at a depth of 10 kilometers, 41 kilometers south-southeast of Champhai.

Earthquake of Magnitude:4.4, Occurred on 08-11-2022, 11:57:00 IST, Lat: 23.14 & Long: 93.54, Depth: 10 Km ,Location: 41km SSE of Champhai, Mizoram, India for more information Download the BhooKamp App [@ndmaindia](https://t.co/cmSnflb1rC@Indiametdept) [pic.twitter.com/ObSaWyTius](https://t.co/cmSnflb1rC@Indiametdept)

— National Center for Seismology (@NCS_Earthquake) [November 8, 2022](#)

"Earthquake of Magnitude:4.4, Occurred on 08-11-2022, 11:57:00 IST, Lat: 23.14 & Long: 93.54, Depth: 10 Km ,Location: 41km SSE of Champhai, Mizoram, India", NCS wrote in a tweet.

No loss of life or property has been reported yet.

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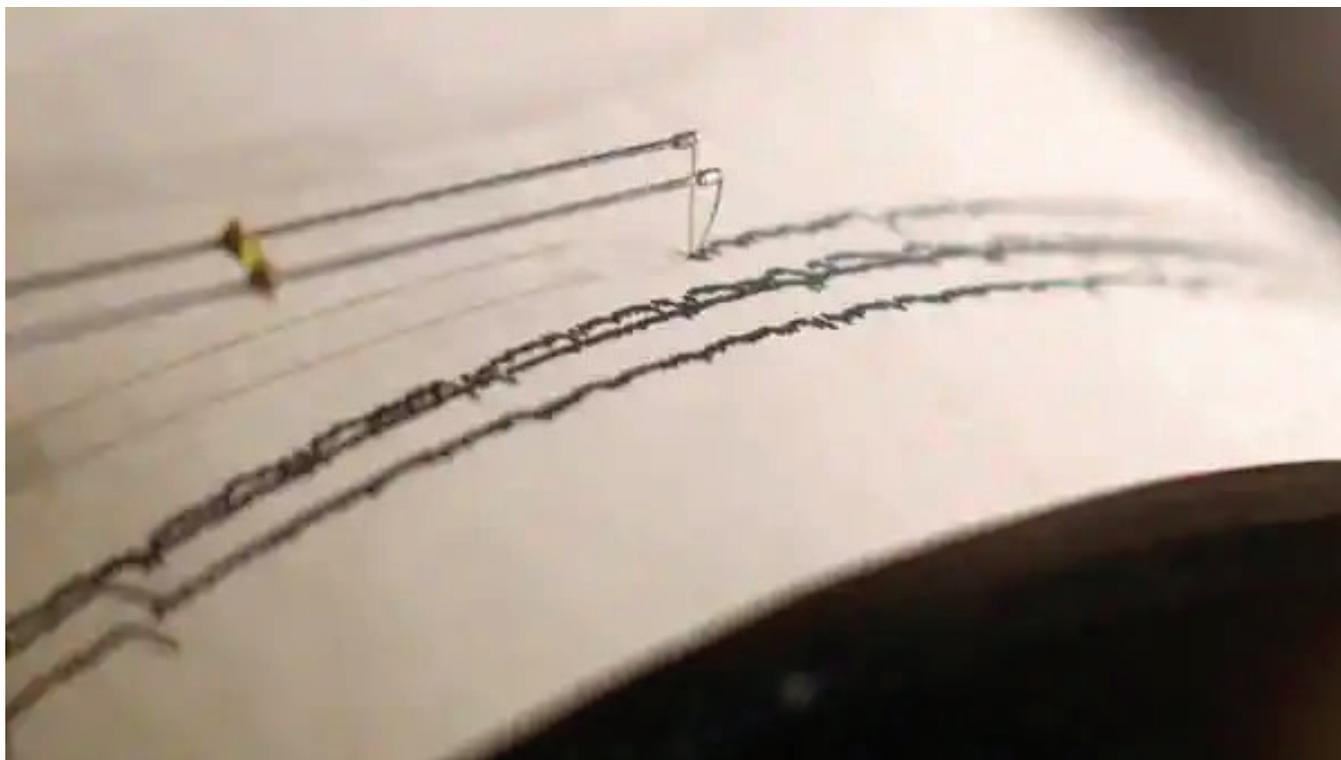
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Earthquake today in Mizoram: Tremor felt 13km beneath earth's surface

1 min read . Updated: 07 Sep 2022, 05:46 AM IST

Livemint



The National Centre for Seismology has reported that, on September 7, an earthquake [OPEN IN APP](#) magnitude of 4.0 occurred 50 kilometres east of Champhai. Around 12.55 in the morning on the night between September 6 and September 7, there was an earthquake. The earthquake was felt 13 kilometres beneath the earth's surface.

"Earthquake of Magnitude:4.0, Occurred on 07-09-2022, 00:50:55 IST, Lat: 23.41 & Long: 93.82, Depth: 13 Km, Location: 50km E of Champhai, Mizoram, India," the National Center for Seismology tweeted.

Earthquake of Magnitude:4.0, Occurred on 07-09-2022, 00:50:55 IST, Lat: 23.41 & Long: 93.82, Depth: 13 Km ,Location: 50km E of Champhai, Mizoram, India for more information Download the BhooKamp App <https://t.co/skraIhJw3D>
[pic.twitter.com/jQ86j84Kt7](https://t.co/skraIhJw3D)



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Moderate mag. 3.9 earthquake - 49 km southeast of Aizawl, Mizoram, India, on Tuesday, Aug 16, 2022 at 12:41 pm (GMT +5:30) - 22 weeks ago

[OVERVIEW](#) | [QUAKE DATA](#) | [INTERACTIVE MAP](#) | [USER REPORTS](#) | [EARLIER QUAKE](#)
[HERE](#) | [QUAKES IN INDIA](#) | [MIZORAM](#) | [MANIPUR](#)

Mag 3.9 earthquake

Near North Vanlaiphai, Mizoram, India

Tuesday, 16 Aug 2022 07:11 (UTC)

Data: NCS



Moderate magnitude 3.9 earthquake at 10 km depth

16 Aug 07:16 UTC: **First to report: VolcanoDiscovery after 5 minutes.**
16 Aug 07:25: Now using data updates from NCS

Earthquake details

Date & time	Aug 16, 2022 07:11:04 UTC - 22 weeks ago
Local time	Tuesday, Aug 16, 2022 at 12:41 pm (GMT +5:30)
Status	Confirmed
Magnitude	3.9
Depth	10.0 km
Epicenter	23.52°N / 93.14°E 🇮🇳 (Champhai district, Mizoram, India)
Shaking	Weak shaking
Felt	9 reports
Primary data source	NCS (National Center for Seismology)
Nearest volcano	Lower Chindwin (244 km / 152 mi)
Nearby	16 km (10 mi) N of Khawhai (Champhai) (pop: 2,540) Show on map Quakes nearby 39 km (24 mi) NE of Serchhip (pop: 20,200) Show on map Quakes nearby

- 44 km (27 mi) N of **North Vanlaiphai (Serchhip)** (pop: 3,480) | [Show on map](#) | [Quakes nearby](#)
- 46 km (28 mi) ENE of **Thenzawl (Serchhip)** (pop: 5,960) | [Show on map](#) | [Quakes nearby](#)
- 49 km (30 mi) ESE of **Aizawl** (pop: 265,300) | [Show on map](#) | [Quakes nearby](#)
- 81 km (50 mi) NNE of **Lunglei** (pop: 52,700) | [Show on map](#) | [Quakes nearby](#)
- 91 km (57 mi) SSE of **Kolasib** (pop: 25,000) | [Show on map](#) | [Quakes nearby](#)
- 165 km (102 mi) SSW of **Imphal (Manipur)** (pop: 223,500) | [Show on map](#) | [Quakes nearby](#)

Weather at epicenter: Moderate Rain  **27.7°C** (82 F), humidity: 52%, wind: 2 m/s (3 kts) from NW

Estimated energy: 4.5×10^{10} joules (12.4 megawatt hours, equivalent to 10.7 tons of TNT) | [about seismic energy](#)



[smaller] [bigger]

Data for the same earthquake reported by different agencies

Info: The more agencies report about the same quake and post similar data, the more confidence you can have in the data. It takes normally up to a few hours until earthquake parameters are calculated with near-optimum precision.

Mag.	Depth	Location	Source
3.9	10 km	Near North Vanlaiphai, Mizoram, India	NCS
3.9	10 km	MYANMAR-INDIA BORDER REGION	EMSC
3.9	10 km	Myanmar-India Border Region	RaspberryShake

[Most recent quakes](#)

[Quakes in India](#)

User reports for this quake (9)

User reports estimate the perceived ground shaking intensity according to the **MMI (Modified Mercalli Intensity) scale**.

Contribute:

- Leave a comment if you find a particular report interesting or want to add to it.
- Flag as inappropriate.
- Mark as helpful or interesting.

Send your own user report!

- Aizawl, Mizoram (48.5 km WNW of epicenter) [Map]** / Weak shaking (MMI III) / [Translate](#)
both vertical and horizontal swinging / 5-10 s
- South Khawbung, Mizoram, India (39.7 km SSE of epicenter) [Map]** / Weak shaking (MMI III) / rattling, vibrating / 5-10 s : *House shaking vibrantly*
- aizawl, mizoram (48.5 km WNW of epicenter) [Map]** / Light shaking (MMI IV) / rattling, vibrating / 5-10 s
- Khawhai, Champhai district, Mizoram (24 km S of epicenter) [Map]** / Weak shaking (MMI III) / rattling, vibrating / 1-2 s : *Feel shake, not severe*
- Saitual, Ruallung** / Weak shaking (MMI III) / single lateral shake / 2-5 s
- Sialhawk** / Weak shaking (MMI III) / horizontal (sideways) swinging / very short : *Weak shaking*
- Chhingchhip** / Moderate shaking (MMI V) / 5-10 s : *Shake felt with sound*

Champhai / Weak shaking (MMI III) / single vertical bump : *It was like bumping while I had the meal*

Serchhip / Weak shaking (MMI III) / very short : *A sec of Shake*

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Moderate earthquake jolts Mizoram

A moderate earthquake, measuring 4.3 on the Richter Scale, jolted parts of Mizoram along the India-Myanmar border



আজিৰ অসম সময় প্রবাহ ব'ৰ' সেন্টিনেল হিন্দি সেন্টিনেল



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By : Sentinel Digital Desk | 21 July 2022 12:52 PM

AIZAWL: A moderate earthquake, measuring 4.3 on the Richter Scale, jolted parts of Mizoram along the India-Myanmar border on Wednesday, the National Centre for Seismology (NCS) said.

The NCS data and Mizoram disaster management officials said that the **quake** struck at a depth of 130 km at eastern Mizoram's Champhai district.

There was no report of loss of life or damage to property in any of the quake-hit areas.

"Earthquake of Magnitude: 4.3 Occurred on 20-07-2022 Lat: 23.57 & Long: 94.49

আজিৰ অসম সময় প্ৰবাহ ব'ৰ' সেন্টিনেল হিন্দি সেন্টিনেল



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Successive earthquakes in the mountainous Northeastern States, especially Assam, **Mizoram** and Manipur, have the authorities worried.

Seismologists consider the Northeastern region as the sixth-most earthquake-prone belt in the world. (IANS)

Also Read: **Earthquake of 4.8 Magnitude Rocks Manipur**

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Ministry of Road Transport & Highways, Govt. of India
3rd Floor, PTI Building, 4-Parliament Street, New Delhi-110001, +91 11 2346 1600, www.nhidcl.com



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A PUBLIC SECTOR UNDERTAKING

NHIDCL/JICA/NH-54-Miz-2017-18-158/Package-4/2018-19

13.02.2019

To

ABCI Infrastructures Pvt. Ltd.
Capital Travels Building, 3rd Floor,
Club Road, Silchar - 788001
Tel.: 03842-247471, 262394
Email: silchar@abciinfra.com

(Kind Attn: Mr. Budhmal Baid)

Name of Work: Widening and up-gradation to 2-Lane with paved shoulder configuration and geometric improvements from km 166.00 to km 208.00 (Package-4) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on Engineering, Procurement and Construction (EPC) mode with JICA loan assistance -Letter of Acceptance (LoA)- reg.

Sir,

This is to notify that your bid submitted by due date (27.08.2018) for execution of the subject project at your quoted bid price amounting to Rs 440,50,00,000.00 + 1JPY + 1 USD, Equivalent to Rs 440,50,00,069.37 (Rupees Four Hundred Forty Crore Fifty Lakhs Sixty Nine and Thirty Seven Paise Only) has been determined to be the lowest evaluated bid and is substantially responsive and has been accepted.

2. You are, therefore, requested to:

- i) return a duplicate of the LOA as an acknowledgement within the period prescribed in Clause 3.3.4 of the RFP;
- ii) deliver a legal opinion from your legal counsel with respect to your authority to enter into Contract Agreement and the enforceability of the provisions thereof, within 10 (ten) days of the issue of this LOA;
- iii) sign the Contract Agreement within the period prescribed in Clause 1.3 of the RFP; and
- iv) furnish Performance Security for an amount of Rs 22,02,50,003.47/- (Rupees Twenty Two Crore Two Lakh Fifty Thousand Three and Forty Seven Paise only) within 10 days from the date of signing of the Contract Agreement as per provisions of RFP in the form set forth in Schedule G.

NHIDCL/JICA/NH-54-Miz-2017-18-158/Package-4/2018-19

13.02.2019

3. In case of delay in submission of Performance Security, you may seek extension of time for a period not exceeding 30 (Thirty) days on payment of Damages for such extended period in a sum calculated at the rate of 0.01% (zero point zero one per cent) of the Contract Price for each day until the Performance Security is provided.

4. You are requested to comply with the above and all the terms and conditions set forth in the RFP Document. In case of any default on your part and in the event of non-compliance of the RFP stipulations, NHIDCL reserves its absolute and unfettered right to withdraw this LOA and forfeiture of the Bid Security and you shall be liable for action as stated in RFP Document.

Thanking You,

Yours faithfully



Ashok Kumar Gupta
General Manager (Tech.)
Email: gmt5@nhidcl.com

gk
//True copy//

ABCI/DLI/GPP/Pkg-4/001/Vol.1/067**April 30, 2019****GP Projects Limited,**Vasundhara, 2/7 Sarat Bose Road,
6th Floor, Room No. 4, Kolkata – 700 020.**Kind Attn.: Mr. Rajiv Baid****Sub: Letter of Intent for sub-contacting of part of "Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvements from Km 166.00 to Km 208.000 (Package-4) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance"**

Dear Sir,

This is in reference to the discussion we had regarding the work of "Widening and Upgradation to 2 lane with paved shoulder configuration and geometric improvements from Km 166.00 to Km 208.000 (Package-4) on Aizawl-Tuipang section of NH-54 in the State of Mizoram on EPC mode with JICA loan assistance" (hereinafter referred to the "Project") awarded to ABCI Infrastructures Pvt. Ltd. (hereinafter referred to as "ABCI") vide Letter of Award dated 13.02.2019 by National Highways & Infrastructure Development Corporation Limited (hereinafter referred to as "NHIDCL"). NHIDCL and ABCI has entered in to an Engineering, Procurement and Construction Agreement on 28.02.2019 (hereinafter referred to as "EPC Agreement").

As mutually discussed, and agreed, subject to any approval by the competent authority having jurisdiction over the project, ABCI hereby agrees to subcontract part of the Project work to GP Project Limited (hereinafter referred to as "GPPL") on back-to-back basis as per the terms and conditions of the EPC Agreement. The Sub-contracted amount shall be 10% below the amount mentioned in the EPC Agreement executed between the ABCI and NHIDCL.

As the Time is the essence of the EPC Agreement and the Project is to be executed in a fast-track mode hence pending declaration of the Appointed Date, you are requested to please go ahead with preparatory works including but not limited identification and mobilization of resources, manpower requirement, source of materials including identification and finalization of of stone quarry, obtaining and arrangement of necessary permits and infrastructure etc.

A copy of the EPC Agreement is enclosed herewith for taking further necessary action. A detailed sub-contract Agreement for the sub-contracted part of the Project work will be executed between ABCI and GPPL after commencement of the works under EPC Agreement.

You are requested to return one copy of this LOI duly stamped and signed as a token of your unconditional acceptance.

For **ABCI Infrastructures Pvt. Ltd.**
(Hemant Baid)
DirectorUnconditionally Accepted for
GP Projects Limited
(Rajiv Baid)
Director

Encl. As stated above

Corporate. Office.: ABCI HOUSE, 7 Zamrudpur Community Center, Kailash Colony, New Delhi – 110048Tel.: 011-4123 9600 / 4140 7665, **E-mail :** delhi@abciinfra.com, **www.abciinfra.com****Registered Office :** "Knowledge Hub", DN-23, 2nd Floor, Sector-V, Salt Lake City, Kolkata - 700 091**Tel.:** 033 4004 4117/18, 4003 4736, **Fax :** 033 4004 4119, **E-mail :** kolkata@abciinfra.com, **www.abciinfra.com**

//True copy//

CH+ 191 Quarry

AGREEMENT OF LEASE

मिज़ोरम MIZORAM

00AA 401911

This agreement of lease is made on this 12th August 2019 between:

Shri C. Lalremruata S/o C. Lalneithanga, Resident of House no 85, Leite Village, Lunglei District, in the State of Mizoram, hereinafter called the LESSOR and party of the first part.

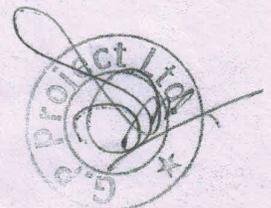
AND

Shri Puspa Sharma, Accounts Manager G.P Projects, Resident of Vanialfela Building, Chaltiang in the District of Aizawl, in the State of Mizoram, hereinafter called the LESSEE and party of the second part.

WHEREAS the expressions hereto above of the parties of the first and second parts shall unless it be repugnant to the subject or context, be deemed to include their respective heirs, successors, executors, administrators, representatives and assigns.

AND WHEREAS the LESSOR named above is an absolute owner of the Quarry Periodic Patta No. 209802/10/26/2005 located at Leite Village, Lunglei District, the total area which the said quarry covered is 10.70 bigha

Remd 12/8/19
 (C. LALREM RUATA)



AND WHEREAS the LESSOR named above has agreed to lease out the aforesaid Quarry to the LESSEE requirement on certain terms and conditions as mutually agreed and hereinafter incorporated.

NOW THEREFORE THIS AGREEMENT OF LEASE WITNESSES THE AFORESAID TERMS AND CONDITIONS AS FOLLOWS:

1. That the Lessor shall demise to the Lessee shall accept on lease the said property for a term of 5 years w.e.f 20th September 2019 to 20th August 2024, subject to 500000/- per Year (Rupees Five Lakh Only) and that the term of lease shall be extendable in case of incompleteness of the Project on time and/or as required by the Lessee
2. That the lease rent payable as herein above mentioned shall be paid in advance Rs. 10 Lakh (Rupees Ten Lakh Only) for Two years from August 2019 to September 2021 by the LESSEE on the Request made by the LESSOR and the remaining Three year will be paid 5 lakh each year.
3. This Agreement is made between the LESSEE and the LESSOR for a term of 5 Years. In between this, if there is shortfall of Boulder or If it does not Fulfill our Requirement in term of Quality .Then the LESSEE has the authority to cancel the Agreement.
4. That the LESSEE shall be at liberty to carry out of the stone. If there is blockage to carry out of the stone on their work, the LESSEE shall inform to LESSOR and It will be solve by the LESSOR.
- 5✓ During the LESSEE hire the said Quarry, if there is an accident, riots, strike among the workers the LESSEE shall be sole liabilities and the LESSOR does not involve the liabilities.
- 6✓ During the LESSEE hire that the said Quarry, that the LESSEE shall be liable to pay any necessary taxes and the LESSOR shall not be liable to pay the taxes.
- 7✓ That the LESSEE shall be entitled to carry out of the stone at the said Quarry for the period of Five year, but after the expiry of lease after Five year. If both parties agreed it may be renewed for further period with a new agreement.

Sum 14/8/19
(C.LALREM RUATA)



9. Of the LESSEE done any unlawful things or default of any condition in connection with the lease agreement, then the Agreement will be terminate, in return the LESSEE surrender the premises and deliver the possession of the same to the LESSOR.
10. That the original Lease deed is executed on appropriate stamp paper which shall be retained by the LESSOR while a copy hereto shall be retained by the LESSEE.
11. IN WITNESS WHEREOF the parties hereto above have signed these presents at Aizawl on the day, month and year first above mentioned.
12. Payment of Royalty to the Mining Department will be responsible LESSEE.
13. Any complain rise from the Road User/Public should be full responsible to the LESSOR.
14. LESSOR is the whole and sole owner of the existing approach road from NH-54 to Quarry land bearing Patta No. . Ownership proof of the said road length is attached with this Lease Agreement.
15. LESSEE is permitted by LESSOR to construct/install the labour hutment, security post and Crusher unit for the project execution. The same will be dismantled / removed and taken back by lessee after completion of the lease period.

Recd 14/8/19
(C. LALREMRUATA)

S/O C. LALNEIHTHANGA
Leite Village, Lunglei District

LESSOR



(PUSHPA SHARMA)

Account Manager , G.P. PROJECT

R/O Chatlang, Aizawl

LESSEE

WITNESS:

1. *[Signature]*
14/8/19
(C. LALNUMZIRA)

2. *Laldusaka*
(LALDUSAKA)

3. *H. S. Shekhant*
[Signature]
14/8/19

gk
True copy//

TO WHOM SO EVER IT MAY CONCERN

NO OBJECTION CERTIFICATE

I, LALNUNZIRA..... is the President Village Council of LEITE village, situated at MAUDARH under LEITE do hereby declare and confirm that I have permitted to ABCI INFRASTRUCTURES PVT LTD for the purpose of setting and operating Stone Quarry and Stone Crusher in my land i.e at Chainage 193 300 KM.

I have no objection and convey my consent to ABCI INFRASTRUCTURES PVT LTD to use my land / premises for the above mentioned purpose in construction of NH54.

I hereby declare that I have given this No Objection Certificate with my free consent.

Zira
(LALNUNZIRA)

Date : 04.02.2020.

Place : Leite

PRESIDENT

VILLAGE COUNCIL
LEITE

President
Village Council/Court
Leite

gk
//True copy//

अनुज्ञप्ति प्ररूप एल. ई.-3 | LICENCE FORM LE-3

(विस्फोटक नियम, 2008 की अनुसूची 4 के भाग 1 के अनुच्छेद 3(क) से (घ) देखिए।)
(See article 3(a) to (d) of Part 1 of Schedule IV of Explosives Rules, 2008)

82

(ग) उपयोग के लिए एक समय पर वर्ग 1,2,3,4,5 या वर्ग 7 के विस्फोटक या किसी मैगजीन में वर्ग 6 के विस्फोटक रखने के लिए अनुज्ञप्ति
Licence to possess : (c) for use, explosives of class 1, 2,3,4,5,6 or 7 in a magazineअनुज्ञप्ति सं. (Licence No.): E/HQ/MZ/22/9(E52304)
वार्षिक फीस रूप (Annual Fee Rs): 5400/-

1. Licence is hereby granted to

M/s. ABCI Infrastructure Private Limited (अधिभोगी / Occupier : Shri Jodhraj Baid), 1/3 Mc Donald Tower, 1st Floor, G.S. Road, Bhangagarh, Guwahati - 781 005, Distt. Kamrup (Assam), Town/Village - Guwahati, District-KAMRUP (METRO), State-Assam, Pincode - 781005

को अनुज्ञप्ति अनुदत्त की जाती है।

2. अनुज्ञप्तिधारी की प्रस्थिति | Status of licensee : Company

3. अनुज्ञप्ति निम्नलिखित प्रयोजनों के लिए विधिमान्य है।

possess for use of Nitrate Mixture, Electric Detonators, Ordinary Detonator, Safety Fuse, Detonating Fuse, - के उपयोग के लिए

Licence is valid only for the following purpose.

4. अनुज्ञप्ति विस्फोटकों के निम्नलिखित किस्मों, प्रकार और मात्रा के लिए विधिमान्य है।

Licence is valid for the following kinds and quantity of explosives: -- (क) (a)

क्र. सं.	नाम और विवरण	वर्ग और प्रभाग	उप-प्रभाग	मात्रा किसी एक समय में
Sr. No.	Name and Description	Class & Division	Sub-division	Quantity at any one time
1.	Nitrate Mixture	2,0	0	3000 Kg.
2.	Electric Detonators	6,3	0	5000 Nos.
3.	Ordinary Detonator	6,3	0	5000 Nos.
4.	Safety Fuse	6,1	0	5000 Mtrs
5.	Detonating Fuse	6,2	0	10000 Mtrs

(ख) किसी एक कलेंडर मास में खरीदे जाने वाले विस्फोटक की मात्रा [अनुच्छेद 3(ख) और (ग) के अधीन अनुज्ञप्ति के लिए]

(b) Quantity of explosives to be purchased in a calendar month [applicable for licence under article 3(b) and (c)]

10 times
as above.

5. निम्नलिखित रेखाचित्र (रेखाचित्रों) से अनुज्ञप्त परिसर की पुष्टि होती है।

रेखाचित्र क्र. (Drawing No.) E/HQ/MZ/22/9(E52304)
दिनांक (Dated) 17/09/2019

The licensed premises shall conform to the following drawing(s):

6. अनुज्ञप्त परिसर निम्नलिखित पते पर स्थित है। The licensed premises are situated at following address:

Plot No. Periodic Patta No. 1056 of 1978, ग्राम (Town/Village) : Village New Khamrang, Bamboo Link Road (Kolasib) पुलिस थाना (Police Station) : Kolasib
जिला (District) KOLASIB राज्य (State) Mizoram पिनकोड (Pincode) 796071
दूरभाष (Phone) 038422622396 ई.मेल (E-Mail) ghy@abciinfra.com फेक्स (Fax) 0361 2464054

7. अनुज्ञप्त परिसर में निम्नलिखित सुविधाएं अंतर्विष्ट हैं।

Regular Magazine

The licensed premises consist of following facilities.

8. अनुज्ञप्ति समय - समय पर यथासंशोधित विस्फोटक अधिनियम, 1884 और उनके अधीन विरचित विस्फोटक नियम, 2004 के उपबंधों, शर्तों और अतिरिक्त शर्तों और निम्नलिखित उपाबंधों के अधीन रहते हुए अनुदत्त की जाती है।

The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. उपर्युक्त क्रम सं. 5 में यथा कथित रेखाचित्र (स्थान, सन्निर्माण संबंधी और अन्य विवरण दर्शित करते हुए।)

Drawings (showing site, constructional and other details) as stated in serial No. 5 above.

2. अनुज्ञप्ति प्राधिकारी द्वारा हस्ताक्षरित इस अनुज्ञप्ति की शर्तों और अतिरिक्त शर्तों।

Conditions and Additional Conditions of this licence signed by the licensing authority.

3. दूरी प्ररूप DE-2 | Distance Form DE-2.

9. यह अनुज्ञप्ति तारीख 31 मार्च 2015 तक, विधिमान्य रहेगी। This licence shall remain valid till 31st day of March 2015.

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या अनुसूची V के भाग 4 के प्रति निर्दिष्ट सेट-VII के अधीन तथा उपवर्णित इस अनुज्ञप्ति की शर्तों का अधिकरण करने या यदि अनुज्ञप्त परिसर योजना या उससे सलग्न उपबंध में दर्शित विवरण के अनुरूप नहीं पाए जाने पर निलंबित या प्रतिसहता की जा सकती है, जहां वह लागू हो।

This licence is liable to be suspended or revoked for any violation of the Act or Rules framed there under or the conditions of this licence as set forth under Set VIII, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and Annexure attached hereto.

तारीख | The Date - 12/05/2010

मुख्य विस्फोटक नियंत्रक | Chief Controller of Explosives

Amendments :

- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 06/09/2011
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 09/11/2011
- Change in Authorized Signatory/Occupier/Partners/Directors dated : 06/11/2012
- Amendment of Quantity of Explosives/Monthly Purchase Limit dated : 17/09/2019

नवीनीकरण के पृष्ठांकन के लिए स्थान
Space for Endorsement of Renewalनवीकरण की तारीख
Date of Renewalसमाप्ति की तारीख
Date of Expiryअनुज्ञापन प्राधिकारी के हस्ताक्षर और स्टाम्प
Signature of licensing authority and stamp

13/04/2018

31/03/2020

Sd/-

Dy. Chief Controller of Explosives, Guwahati

Renewed upto..... 31-03-2025
Dy. C.C.E., Ghyकानूनी चेतावनी : विस्फोटकों को जलत दंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडित अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

//True Copy//

LICENCE FORM LE-3

**(See article 3(a) to (d) of Part of Schedule IV of Explosives
Rules, 2008)**

Licence to possess: (c) for use. Explosives of class 1,2,3,4,5.6 or 7 in a
magazine

(Licence No). E/HQ/MZ/22/9(E52304)

(Annual Fee Rs) 5400/-

1. Licence is hereby granted to-

M/s ABCI Infrastructure Private Limited (Occupier: Shri Jodhraj
Baid) 1/3 Mc Donald Tower, 1st Floor, G.S. Road Bhangagarh
Guwahati-781 005 Dist Kamrup (Assam) Town/Village-
Guwahati, District-KAMRUP (METRO) State Assam Pincode-
781005.

2. Status of Licence: Company

3. Licence is valid only for the following purpose.

Possess for use of Nitrate

Mixture, Electric

Detonators, Ordinary Detonator,

Safety

Fuse Detonating Fuse

Licence is valid for the following kinds and quantity of
explosives (a)

Sl. No	Name and Description	Class & Division	Subdivision	Quantity at any one time

1	Nitrate Mixture	2.0	0	3000Kg
2	Electric Detonators	6.3	0	5000Kg
3	Ordinary Detonator	6.3	0	5000Kg
4	Safety Fuse	6.1	0	5000Kg
5	Detonating Fuse	6.2	0	10000Kg

(b) Quantity of explosives to be punchers in a calendar month (applicable for licence under article 3(b) and (c)

5. The licensed premises shall conform to the following drawing (s):

6. The licensed premises are situated at following address:

Plot no periodic patta No. 1056 of 1978 (Town/Village: New Khamrang Bamboo Link Road (Kolasib) (PS) Kolasib (District Kolasib(State Mizoram (Pincode) 79607(phone) 038422622396 (Email) ghy@abciinfra.com (Fax) 0361-2464054

7. The licensed premises consist of following facilities: Regular Magazine

8. The licence is granted subject to the pin if Explosives At 1884 as amended in time to time and the Explosives Rules 2008 framed there under and the conditions, additional conditions and the following Annexures.

1. Drawing (showing site, constructional and other details) as stated in serial No 5 above.

2. Conditions and Additional Conditions of this licence signed by the licensing authority

9. This licence is able to be suspended or revoked for any violation of the Act or rules framed there under or the by conditions of this licence as set forth under set VIII. Wherever applicable, referred to in Part 4 of Schedule V or if the licence premises are not found conforming to the description shown in the place and Annexure attached hereto.

The Date: 12-05-2010

Sd/-

Chief Controller Explosives

Amendments

- Amendments of Quantity of Explosives/monthly purchase limit dated 06/09/2011
- Amendments of Quantity of Explosives/monthly purchase limit dated 09/11/2011
- Change in Authorized Signatory/ Occupier/partners/Directors dated 06/11/2012
- Amendments of Quantity of Explosives/monthly purchase limit dated 17/09/2019

Space for Endorsements of Renewal

Date of Renewal	Date of Expiry	Signature of licensing authority and stamp
13/04/2018	31/03/2020	Dy. Chief Controller of

		Explosives Guwahati
--	--	------------------------

Renewed up to. 31.03.2025

Sd/-

Statutory Warning: Mishandling and misuse e of explosives shall
constitute serious criminal offence under the law

^{gk}
//True typed copy//



GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY ORGANISATION (PESO)
(Formerly Department of Explosives)
House No. 216, 2nd Floor, above IDBI, Chandmari,
Guwahati, Assam Guwahati 781021
Tele: 2652783 Fax: 2652503
Email: dycceguwahati@explosives.gov.in

No: E/EG/MN/25/1(E108019)

Dated : 03/04/2018

To,
ABC I INFRASTRUCTURES PRIVATE LIMITED,
1/3 Mc. Donald Tower, 1st Floor, Bhangagarh, G.S. Road
Town/Village - Guwahati
Distt. KAMRUP (METRO), State. Assam, Pincode-781007

03 APR 2018

Subject: Road Van for the carriage of Explosives - Registration No MZ01M1543 Licence No.: E/EG/MN/25/1(E108019) granted in Form LE-7 under Explosives Rules, 2008 -Endorsement regarding -Endorsement of Licence.

Sir(s),

Reference memo No.: E/EG/MN/25/1(E108019) Dated 08/02/2018 from Dy. Chief Controller of Explosives, Guwahati and inspection of the subject premises by an officer of this organization on 07/02/2018.

The subject licence No. E/EG/MN/25/1(E108019) valid upto 31st March 2023 duly endorsed is forwarded herewith.

For further renewal of licence, please submit following documents so as to reach this office on or before 31/03/2023.

- Application in Form RE-1 duly filled in and signed.
- Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of Jt. Chief Controller of Explosives, Kolkata payable at Kolkata.
- Original licence with approved plan.
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008.
2. Please ensure that persons whose antecedents verified by the local Police shall only be employed with the licenced explosives roadvan/compressor mounded truck as drivers or cleaners. List of such drivers and cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives Rules 2008.
3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards. If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police escort / guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules 2008.

Copy Forwarded to:

1. District Magistrate, TAMENGLONG, Manipur with reference to his Noc No: CP/Ghty//Int/CV/2017/980-A Dated: 29/03/2018.

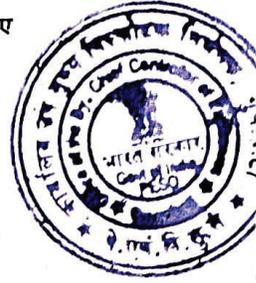
Yours faithfully,

JITIN NANDI
Dy. Controller of Explosives
For Dy. Chief Controller of Explosives
Guwahati
उप मुख्य विस्फोटक नियंत्रक
गुवाहाटी

For Dy. Chief Controller of Explosives,
Guwahati

crossed after inspection.

अनुज्ञप्ति प्ररूप एलई - 7 | LICENCE FORM LE-7
(विस्फोटक नियम 2008 की अनुसूची 4 के भाग 1 का अनुच्छेद 7 देखें)
(Article no 7 of Part 1 of Schedule IV of Explosives Rules, 2008)
उप मुख्य विस्फोटक नियंत्रक
गुवाहाटी
अनुज्ञप्ति सड़क वैन में विस्फोटकों के परिवहन के लिए
Licence to : transport explosives in a road van



अनुज्ञप्ति संख्या / Licence No. : E/EG/MN/25/1(E108019)
वार्षिक फीस रूपए / Annual Fee Rs : 2500/-

- अनुज्ञप्ति एतदद्वारा जारी की जाती है
Licence is hereby granted to : **ABCI INFRASTRUCTURES PRIVATE LIMITED (Occupier : Ravi Kumar)**
1/3 Mc. Donald Tower, 1st Floor, Bhangagarh, G.S. Road,
District-KAMRUP (METRO), State-Assam, Pincode-781007
- अनुज्ञप्तिधारी की प्रास्थिति / Status of licensee : Company
- सड़क वैन की विशिष्टियाँ / Particulars of the road van:

पंजीकरण संख्या / Registration No.	MZ01M1543
यान का मेक एवं मॉडल / Make and model of vehicle	LP407/34WB
लदान रहित वजन / Unladen weight	3700 Kg(s)
लदान सहित अधिकतम वजन / Maximum laden weight	7250 Kg(s)
परिवहन के लिए अनुज्ञेय विस्फोटकों की अधिकतम मात्रा Maximum quantity of explosives permitted for transport	3550 Kg(s)
इंजिन संख्या / Engine No.	497SPTC40FU620369
चैसिस संख्या / Chassis No.	MAT455055F8F14899
अन्य फिटिंग्स का विवरण / Description of Other Fittings	
वाहन के लिए अनुमत्य विस्फोटकों की मात्रा / Quantity of Explosives permitted to carry	3550 Kg(s)

- अनुज्ञप्ति परिसर निम्नलिखित आरेखण (आरेखणों) के अनुरूप होना चाहिए / The licensed premises shall conform to the following drawing(s):
आरेखण संख्या / Drawing No : E/EG/MN/25/1(E108019) दिनांक / dated : 03/04/2018
- समय समय पर यथा संशोधित विस्फोटक अधिनियम, 1884 और उसके अधीन बनाए गए विस्फोटक नियम, 2008 के उपबन्धों और शर्तों एवं निम्नलिखित अनुलग्नकों के अधीन अनुज्ञप्ति प्रदान की जाती है।
The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures....
(क) उपर्युक्त क्रम संख्या 4 में यथाकथित सड़क वैन का आरेखण / (a) Drawings of the road van as stated in serial no.4 above.
(ख) अनुज्ञापन प्राधिकारी द्वारा हस्ताक्षरित शर्तें / (b) Conditions signed by the licensing authority.
- यह अनुज्ञप्ति तारीख 31 मार्च 2023 तक विधिमान्य रहेगी / This licence shall remain valid till 31st day of March 2023

यह अनुज्ञप्ति, अधिनियम या उसके अधीन विरचित नियमों या इस अनुज्ञप्ति की शर्तों के उल्लंघन, अनुसूची 5 के भाग 4 में सन्दर्भित, जहाँ भी लागू हो, या यदि अनुज्ञप्ति परिसर आरेखण या उससे संलग्न उपाबद्धों में दर्शाए गए विवरण के अनुरूप नहीं पाए जाने पर निलम्बित या प्रतिसंहत की जा सकती है।

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

दिनांक / Date: 03/04/2018

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives
गुवाहाटी | Guwahati

अनुज्ञप्ति के नवीनीकरण हेतु पठांकन / Endorsement for renewal of licence:

नवीनीकरण की तिथि
Date of Renewal

वैधता समाप्ति की तिथि
Date of Expiry

अनुज्ञापन प्राधिकारी के हस्ताक्षर
Signature of licensing authority

उप मुख्य विस्फोटक नियंत्रक
गुवाहाटी

शर्तें / Conditions

1. यह अनुज्ञप्ति किसी अन्य सड़क वैन को अंतरणीय नहीं है।
This licence is not transferable to any other explosives van.
2. यान, उसकी बोडी और अन्य फिटिंग्स में कोई भी परिवर्तन, अनुज्ञापन प्राधिकारी के अनुमोदन के बिना नहीं किया जाना चाहिए।
No alterations should be made to the vehicle, its body and other fittings without approval from the licensing authority.
3. यह अनुज्ञप्ति या उसकी अभिप्रमाणित प्रति सदैव वैन में रखी जाएगी एवं निरीक्षण अधिकारी के मांगे जाने पर उसे प्रस्तुत किया जाएगा।
This licence or its authenticated copy shall at all times be kept in the van and produced on demand by an inspecting officer.
4. सड़क यान का, विस्फोटकों के परिवहन के लिए तब तक प्रयोग नहीं किया जाएगा जब तक कि यह ठीक हालत में नहीं है और विस्फोटक नियम 2008 का अनुपालन नहीं करती है।
The road van shall not be used for transport of explosives unless it is in a fit condition and complies with the Explosives Rules, 2008.
5. सड़क यान का प्रयोग, इस अनुज्ञप्ति द्वारा प्राधिकृत सामग्री से भिन्न किसी सामग्री के लिए तब तक नहीं किया जाएगा जब तक कि अनुज्ञापन प्राधिकारी द्वारा इसकी लिखित अनुमति न दे दी हो।
The road van shall not be used for transport of any material other than that authorised by this licence, unless permitted by licensing authority in writing.
6. सड़क यान में धूम्रपान नहीं किया जाएगा न उसमें अग्नि या कृत्रिम प्रकाश या कोई ऐसे वस्तु जिसे आग लग सकती हो, की अनुमति दी जाएगी।
No smoking and no fire or artificial light or any article capable of causing fire shall be allowed on the explosives van.
7. यान का प्रयोग यात्रियों के वहन के लिए नहीं किया जाएगा।
The vehicle shall not be used for carrying passenger.
8. जिस समय सड़क यान पर विस्फोटकों की लदाई या उतराई या परिवहन किया जा रहा हो, उस समय सड़क यान ऐसे किसी सक्षम व्यक्ति के प्रभार में होगी जिसे विस्फोटकों की धरा-उठाई करने का अनुभव है और उनसे पूर्णतः परिचित है। जहाँ यान अनुज्ञप्तिधारी द्वारा न चलाया जा रहा हो वहाँ एक ऐसा दस्तावेज, जिस पर अनुज्ञप्तिधारी के हस्ताक्षर हों और उन व्यक्तियों का नाम दर्ज हो जिन्हें यान को चलाने के लिए प्राधिकृत किया गया हो, वैन के साथ ले जाया जाएगा और किसी निरीक्षण अधिकारी द्वारा मांग की जाने पर उसे पेश किया जाएगा।
Road van, while explosives are being loaded or unloaded or transported shall always be under the charge of competent person who shall be experienced in handling of explosives and fully conversant there under. Where the vehicle is not driven by the licence holder, a document signed by the licensee naming persons authorised to drive and accompany the vehicle shall be carried in the van and produced on demand to an inspecting officer.
9. सड़क यान में किसी भी विस्फोटक का परिवहन तब तक नहीं किया जाएगा जब तक कि वे विस्फोटक नियमों के अनुसार या मुख्य विस्फोटक नियंत्रक द्वारा विनिर्दिष्ट रीति से पैक न कर दिए गए हों।
No explosives unless they are packed in accordance with the Explosives Rules or in a manner specified by the Chief Controller shall be transported in the explosives van.
10. किन्हीं अन्य विस्फोटकों के साथ डिटोनेटर्स का परिवहन नहीं किया जाएगा।
Detonators shall not be transported with any other explosives.
11. यदि सड़क यान में कोई टूट फूट हो जाती है या उसमें आग लग जाती है या विस्फोट हो जाता है अथवा सड़क यान इनमें किसी से अंतर्ग्रस्त हो जाती है तो ऐसी टूट फूट, दुर्घटना, अग्नि या विस्फोट की पूरी रिपोर्ट के साथ इस तथ्य की जानकारी अनुज्ञापन प्राधिकारी को तुरन्त दी जाएगी। यदि ऐसी दुर्घटना, अग्नि या विस्फोट में किसी व्यक्ति की मृत्यु हो जाती है या किसी व्यक्ति या सम्पत्ति को गम्भीर क्षति पहुँचती है तो उसकी रिपोर्ट निकटतम पुलिस स्टेशन को तुरन्त की जाएगी।
Any breakdown, accident, fire or explosion occurring in or involving the road van, shall be immediately reported to the licensing authority together with a full report of such breakdown, accident, fire or explosion. If such accident, fire or explosion is attended with loss of human life or serious injury to person or property, a report shall also be made immediately to the nearest Police Station.
12. विस्फोटकों को यान में परेषक के अनुज्ञप्ति परिसर में ही लदा जाएगा और परेषिती के अनुज्ञप्ति परिसर पर ही यान से उतारा जाएगा।
The explosives shall be loaded into the van only at the licensed premises of consignor and unloaded from the van at the licensed premises of the consignee.
13. अनुज्ञप्तिधारी, परिवहन किए जाने वाले विस्फोटकों का लेखाजोखा प्रारूप आरई-6 में रखेगा और निरीक्षण अधिकारी द्वारा मांगे जाने पर प्रस्तुत करेगा।
The licensee shall maintain account of explosives transported in Form RE-6 and present the same on demand by an inspecting officer.
14. अनुज्ञप्तिधारी और कर्मचारी परिसर के भीतर आपात के दौरान की जाने वाली प्रक्रिया से अवगत होंगे।
The licensee and the employee shall be conversant with procedure to be taken during the emergency within the premises.
15. किसी निरीक्षण करने या नमूना लेने वाले अधिकारी को सभी युक्तियुक्त समय पर अनुज्ञप्ति परिसर में अबाध पहुँच प्रदान की जाएगी और यह अभिनिश्चित करने के लिए कि अधिनियम और इन नियमों के उपबन्धों तथा सुरक्षा सम्बन्धी शर्तों का सम्यक् रूप से पालन किया जाता है, उस अधिकारी को प्रत्येक सुविधा उपलब्ध कराई जाएगी।
Free access shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions of the Act or these rules and these conditions are duly observed.
16. यदि अनुज्ञापन प्राधिकारी या विस्फोटक नियंत्रक, लिखित में अनुज्ञप्तिधारक को ऐसी संस्तुतियों को क्रियान्वित करने के लिए, जो ऐसे प्राधिकारी की राय में अमान्य जोखिम उत्पन्न कर सकता है और स्थल पर या स्थल से बाहर व्यक्तियों की सुरक्षा के लिए आवश्यक है, सूचित करता है तो अनुज्ञप्तिधारी उन संस्तुतियों को निष्पादित करेगा और ऐसे प्राधिकारी द्वारा विनिर्दिष्ट अवधि के भीतर अनुपालन की रिपोर्ट देगा।
If the licensing authority or a Controller of Explosives informs in writing, the holder of the licence to carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
17. अग्नि या विस्फोटक के कारण होने वाली दुर्घटना और विस्फोटकों की हानि, कमी या चोरी के बारे में निकटतम पुलिस स्टेशन और अनुज्ञापन प्राधिकारी तथा अनुज्ञापन प्राधिकारी के स्थानीय कार्यालय को तुरन्त रिपोर्ट की जाएगी।
Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority

उप मुख्य विस्फोटक नियंत्रक | Dy. Chief Controller of Explosives

गुवाहाटी | Guwahati

उप मुख्य विस्फोटक नियंत्रक

गुवाहाटी

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
PETROLEUM AND EXPLOSIVES SAFETY
ORGANISATION (PESO)
(Formerly Department of Explosives)
House No. 216, 2nd Floor, above IDBI Chandmari,
Guwahati, Assam Guwahati 781021
Tele: 2652783 Fax: 2652503
Email: dycceguwahati@explosives.gov.in

No EEG/MN/25/1(E108019)

Dated: 03/04/2018

To,

ABCI INFRASTRUCTURES PRIVATE LIMITED,

1/3 Mc Donald Tower, 1st Floor, Bhangagarh, G.S. Road
Town/Village-Guwahati

Distt. KAMRUP (METRO), State. Assam, Pincode-781007

Subject: Road Van for the carriage of Explosives-
Registration No MZ01M1543 Licence No.:
E/EG/MN/25/1(E108019) granted in Form LE-7
under Explosives Rules, 2008-Endorsement
regarding-Endorsement of Licence.

Sir(s),

Reference memo No.: E/EG/MN/25/1(E108019) Dated 08/02/2018 from Dy. Chief Controller of Explosives, Guwahati and inspection of the subject premises by an officer of this organization on 07/02/2018.

The subject licence No. E/EG/MN/25/1(E108019) valid upto 31st March 2023 duly endorsed is forwarded herewith.

For further renewal of licence, please submit following documents so as to reach this office on or before 31/03/2023.

- Application in Form RE-1 duly filled in and signed.
- Licence fees for one to five years in the form of demand draft drawn on any Nationalized Bank in favour of **Jt. Chief Controller of Explosives, Kolkata** payable at **Kolkata**.
- Original licence with approved plan
- In this connection, please also refer to Rule 112 of Explosives Rules, 2008.

Please follow following instructions strictly:

1. The records of explosives transported by the licenced Roadvan shall be maintained in the proforma RE-6 under Part 5 of schedule V of Explosives Rules 2008.
2. Please ensure that persons whose antecedents verified by the local Police shall only be employed with the licenced explosives roadvan/compressor mounded truck as drivers or cleaners, List of such drivers and cleaner's alongwith the personal particulars shall be made available to the local police in advance. The re-

verification of such staff shall also be made at least once in a year in compliance to Rule 61(3) of Explosives Rules 2008.

3. Please note that during transportation of explosives, the Roadvan shall always be attended to by two armed guards, If the consignment of explosives is likely to pass through sensitive areas notified by Ministry of Home Affairs, it should be escorted by armed Police escort/guard provided by District Police Administration as required in Rule 67(7) of Explosives Rules 2008.

Yours faithfully,
Sd/-

(AHIN NANDI)
Dy. Controller of Explosives
For Dy. Chief Controller of Explosives
Guwahati

Copy Forwarded to

1. District Magistrate, TAMENGLONG, Manipur with reference to his Noc No: CP/Ghty/lat/CV/2017/980-A Dated: 29/03/2018

For Dy. Chief Controller of Explosives,
Guwahati

LICENCE FORM LE-7

(See article no 7 of Part 1 of Schedule IV of Explosives Rules,
2008)

Licence to: transport explosives in a road van

Licence No. E/EG/MN/25/1 (E.108619)

Annual Fee Rs 2500/-

1. Licence is hereby granted to: **ABCI INFRASTRUCTURES
PRIVATE LIMITED (Occupier:
Ravi Kumar) 1/3 Mc. Donald
Tower, 1st Floor, Bhangagarh, G.S.
Road, District-KAMRUP
(METRO), State-Assam, Pincode-
781007**

2. Status of licensee: **Company**

3. Particulars of the road van:

Registration No.	MZ01M1543
Make and model of vehicle	LP407/34WB
Unladen weight	3700 Kg(s)
Maximum laden weight	7250 Kg(s)
Maximum quantity of explosives permitted for Transport	3550 Kg(s)
Engine No.	497SPTC40FUY620369
Chassis No.	MAT455055F8F14899.

Description of Other Fittings

Quantity of Explosives permitted to carry 3550 Kg(s)

4. The licensed premises shall conform to the following drawing(s):

Drawing No: E/EG/MN/25/1 (E108019) dated: 03/04/2018

5. The licence is granted subject to the provision of Explosives Act 1884 as amended from time to time and the Explosives Rules, 2008 framed thereunder and the conditions and the following annexures.

(a) Drawings of the road van as stated in serial no. 4 above.

(b) Conditions signed by the licensing authority.

6. This licence shall remain valid till 31st **day of March 2023**

This licence is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this licence as set forth under, wherever applicable, referred to in Part 4 of Schedule V or if the licensed premises are not found conforming to the description shown in the plans and annexure attached hereto.

Date: 03/04/2018

Sd/-

Dy. Chief Controller of Explosives
Guwahati

Endorsement for renewal of licence.

Date of Renewal Date of Expiry Signature of licensing authority

Conditions

1. This licence is not transferable to any other explosives van.
2. No alterations should be made to the vehicle, its body and other fittings without approval from the licensing authority.
3. This licence or its authenticated copy shall at all times be kept in the van and produced on demand by an inspecting officer.
4. The road van shall not be used for transport of explosives unless it is in a fit condition and complies with the Explosives Rules, 2008.
5. The road van shall not be used for transport of any material other than that authorised by this licence, unless permitted by licensing authority in writing.
6. No smoking and no fire or artificial light or any article capable of causing fire shall be allowed on the explosives van
7. The vehicle shall not be used for carrying passenger
8. Road van, while explosives are being loaded or unloaded or transported shall always be under the charge of competent person who shall be experienced in handling of explosives and fully conversant there under. Where the vehicle is not driven by the licence holder, a document signed by the licensee naming persons authorised to drive

and accompany the vehicle shall be carried in the van and produced on demand to an inspecting officer.

9. No explosives unless they are packed in accordance with the Explosives Rules or in a manner specified by the Chief Controller shall be transported in the explosives.
10. Detonators shall not be transported with any other explosives.
11. Any breakdown, accident, fire or explosion occurring in or involving the road van, shall be immediately reported to the licensing authority together with full report of such breakdown, accident, fire or explosion. If such accident, fire or explosion is attended with loss of human life or serious injury to person or property, a report shall also be made immediately to the nearest Police Station
12. The explosives shall be loaded into the van only at the licensed premises of consignor and unloaded from the van at the licensed premises of the consignee.
13. The licensee shall maintain account of explosives transported in Form RE-6 and present the same on demand by an inspecting officer
14. The licensor and the employee shall be conversant with procedure to be taken during the emergency within the premises.
15. Free access shall be given at all reasonable times to any inspecting or sampling officer and every facility shall be afforded to the officer for ascertaining that the provisions

of the Act or these rules and these conditions are duly observed.

16. If the licensing authority or a Controller of Explosives informs in writing, the holder of the license to carry out recommendations, which are in the opinion of such authority may pose unacceptable risk and so necessary for the safety of either on-site or off-site persons, the holder of the license shall execute the recommendations and report compliance within the period specified by such authority.
17. Accidents by fire or explosion and losses, shortage or theft of explosives shall be immediately reported to the nearest police station and the licensing authority and local office of the licensing authority

Sd/-

Dy. Chief Controller of Explosives

Guwahati

^{gk}
//True typed copy//

GOVERNMENT OF MIZORAM
DIRECTORATE OF GEOLOGY & MINERAL RESOURCES
MIZORAM, AIZAWL

98

FORM - L

(see Rule - 31)

**PERMIT FOR MINOR MINERALS TO BE ISSUED UNDER THE MIZORAM
MINOR MINERAL CONCESSION RULES, 2000 (as amended)**

Mining Permit No. 002/2/20-209 of 2020 Date of issue 5.3.2020

Name & Address of the Permit Holder C. HAREMUA, HNAHTIAL

Tel. No. Mobile No. 7085060513

I.

Name of Locality, Village Plot No.	<u>MAUDARH QUARRY</u>
Date of Expiry of the Permit	<u>31.8.2020</u>
Name and Description of minor mineral	<u>Sandstone (for Bldg. Stone / Road Metal etc.)</u>
Purpose for which it will be used	<u>For Building Stone / Road Metal etc.</u>
Quantity of minor minerals to be removed	<u>3000 m³ (w.e.f. 1.3.2020 - 31.8.2020)</u>
Rate of royalty	<u>@Rs. 60/- per cu.m</u>
Total amount paid	<u>Rs. 1,80,000/-</u>

GPS Location : _____

III. Area (Approx.) in Sq.m/ha : _____

IV. Safety Instructions & Restrictions with Conditions:

1. Permit thih hma ni 15 aia tlai lovah Renewal dil tur.
2. A hun takah Form-H submit thin tur a ni. [see Rule 43(3) & 45(2)]
3. Explosive Licence neilo tan Lung halna hman khap tlat a ni.
4. _____
5. _____

5/3/20
Geologist Senior
Dte. of Geology & Mineral Resources
Mizoram : Aizawl

**GOVERNMENT OF MIZORAM
DIRECTORATE OF GEOLOGY & MINERAL RESOURCES
MIZORAM, AIZAWL**

FORM - L

(see Rule - 31)

**PERMIT FOR MINOR MINERALS TO BE ISSUED UNDER THE MIZORAM
MINOR MINERAL CONCESSION RULES, 2000 (as amended)**

Mining Permit No. 002/2/20-209 of 2020 Date of issue 20.11.2020

Name & Address of the Permit Holder C.LALREMRUATA, Hnahthial

Tel. No. _____ Mobile No. 7085060513

I.

Name of Locality, Village Plot No.	MAUDARH QUARRY
Date of Expiry of the Permit	28th February, 2021
Name and Description of minor mineral	Sandstone (for Bldg. Stone / Road Metal etc.)
Purpose for which it will be used	For Building Stone / Road Metal etc.
Quantity of minor minerals to be removed	1000 cu.m (w.e.f 01.9.2020 - 28.2.2021)
Rate of royalty	@Rs. 60/- per cu.m
Total amount paid	Rs. 60,500/- (Rupees Sixty thousand five hundred)

II. GPS Location : _____

III. Area (Approx.) in Sq.m/ha : _____

IV. Safety Instructions & Restrictions with Conditions:

1. Permit thih hma ni 15 aia tlai lovah Renewal dil tur.
2. A hun takah Form-H submit thin tur a ni.
3. Explosive Licence neilo tan Lung halna hman khap tlat a ni.
4. *Permit thih hma a RENEW a nih loh chuan CANCEL nghal tur a ni.
5. _____

[Signature]
20/11/2020
Joint Director
Geology & Mineral Resources
Mizoram : Aizawl

**GOVERNMENT OF MIZORAM
DIRECTORATE OF GEOLOGY & MINERAL RESOURCES
MIZORAM, AIZAWL**

FORM - L

(see Rule - 31)

**PERMIT FOR MINOR MINERALS TO BE ISSUED UNDER THE MIZORAM
MINOR MINERAL CONCESSION RULES, 2000 (as amended)**

Mining Permit No. **002/2/20-209** of 20... **20** Date of issue **8.3.21**

Name & Address of the Permit Holder **C.LALREMRUATA, Hnahthial**

Tel. No Mobile No. **7085060513**

I.

Name of Locality, Village Plot No.	MAUDARH QUARRY
Date of Expiry of the Permit	30th April, 2021
Name and Description of minor mineral	Sandstone (for Bldg. Stone / Road Metal etc.)
Purpose for which it will be used	For Building Stone / Road Metal etc.
Quantity of minor minerals to be removed	100 cu.m (w.e.f 01.3.2021 - 30.4.2021)
Rate of royalty	@Rs. 60/- per cu.m
Total amount paid	Rs. 6,500/- (Rupees Six thousand five hundred)

II. GPS Location : _____

III. Area (Approx.) in Sq.m/ha : _____

IV. Safety Instructions & Restrictions with Conditions:

1. Permit thih hma ni 15 aia tlai lovah Renewal dil tur.
2. A hun takah Form-H submit thin tur a ni.
3. Explosive Licence neilo tan Lung halna hman khap tlat a ni.
4. *Permit thih hma a RENEW a nih loh chuan CANCEL nghal tur a ni.
5. _____


Geologist Senior
 Dte. of Geology & Mineral Resources
 Mizoram : Aizawl

GOVERNMENT OF MIZORAM
DIRECTORATE OF GEOLOGY & MINING
MIZORAM, AIZAWL

FORM - L

(see Rule - 31)

**PERMIT FOR MINOR MINERALS TO BE ISSUED UNDER THE MIZORAM
MINOR MINERAL CONCESSION RULES, 2000 (as amended)**

Mining Permit No. 002/2/20-209 of 2020 Date of issue 6.4.22

Name & Address of the Permit Holder C.LALREMRUATA, Hnahthial
Operated by: ABCJ.Infra. PVT. LTD.

Tel. No. _____ Mobile No. 7085060513

I.

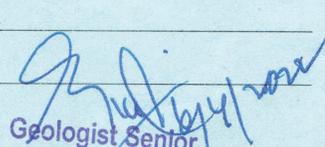
Name of Locality, Village Plot No.	MAUDARH QUARRY
Date of Expiry of the Permit	31st JULY,2022
Name and Description of minor mineral	Sandstone (for Bldg. Stone / Road Metal etc.)
Purpose for which it will be used	For Building Stone / Road Metal etc.
Quantity of minor minerals to be removed	9350 cu.m + 8213.5 cu.m (w.e.f 01.5.2021- 31.7.2022)
Rate of royalty	@Rs. 60/- per cu.m
Total amount paid	Rs. 748500/- (Rupees Seven Lakhs Fourty Eight Thousand Five Hundred)only.

II. GPS Location : _____

III. Area (Approx.) in Sq.m/ha : _____

IV. Safety Instructions & Restrictions with Conditions:

1. Permit thih hma ni 15 aia tlai lovah Renewal dil tur.
2. A hun takah Form-H submit thin tur a ni.
3. Explosive Licence neilo tan Lung halna hman khap tlat a ni.
4. *Permit thih hma a RENEW a nih loh chuan CANCEL nghal tur a ni.
5. _____


Geologist Senior
Dte. of Geology & Mineral Resources
Mizoram : Aizawl

**GOVERNMENT OF MIZORAM
DIRECTORATE OF GEOLOGY & MINING
MIZORAM, AIZAWL**

FORM - L

(see Rule - 31)

**PERMIT FOR MINOR MINERALS TO BE ISSUED UNDER THE MIZORAM
MINOR MINERAL CONCESSION RULES, 2000 (as amended)**

Mining Permit No. 002/2/20 - 209 of 2020 Date of issue 17.8.22

Name & Address of the Permit Holder C.LALREMRUATA, Hnahtial
Operated by: ABCJ.Infra. PVT. LTD.

Tel. No. _____ Mobile No. 7085060513

I.

Name of Locality, Village Plot No.	MAUDARH QUARRY HNAHTIAL DISTRICT
Date of Expiry of the Permit	FORM - L (see Rule - 31)
Name and Description of minor mineral	Sandstone (for Bldg. Stone / Road Metal etc.)
Purpose for which it will be used	For Building Stone / Road Metal etc.
Quantity of minor minerals to be removed	(w.e.f- 1.8.2022 - 31.7.2023)
Rate of royalty	@Rs. 80/- per cu.m
Total amount paid	Rs.500/- (Rupees Five Hundred)Only.

II. GPS Location : _____

III. Area (Approx.) in Sq.m/ha : _____

IV. Safety Instructions & Restrictions with Conditions:

1. Permit thih hma ni 15 aia tlai lovah Renewal dil tur.
2. A hun takah Form-H submit thin tur a ni.
3. Explosive Licence neilo tan Lung halna hman khap tlai a ni.
4. * Permit thih hma a RENEW a nih loh chuan CANCEL nghal tur a ni.
5. _____

gk
//True copy//

[Signature]
Geologist Senior
Dte. of Geology & Mining
Mizoram : Aizawl

Conditions:

OFFICE OF THE MIZORAM STATE POLLUTION CONTROL BOARD
AIZAWL, MIZORAM

CONSENT TO ESTABLISH
(NO OBJECTION CERTIFICATE)

No.H.88088/Poltn/9(274)/16-MPCB/319-323

Dated Aizawl the 2nd June, 2020

CONSENT TO ESTABLISH (NO OBJECTION CERTIFICATE) is granted to M/S ABCI INFRASTRUCTURES PVT. LTD. to install Stone Crusher (50 TPD) at Maudarb, Leite Village (5 kms), Hnahthial District, Mizoram under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended (to be referred as Air Act and Water Act respectively with reference to their application No. ABCI/MPCB/19-20/16 dated 24.03.2020 (Form No: 2789) and subsequent correspondence including site verification under the following terms and conditions:

1. No air, water and soil pollution shall be created by the industry beyond the prescribed permissible limits.
2. To maintain the environment and Ecology of the area, provision of green belt of about 7 meters width by planting selected species of trees, the height of which should not be less than 5 meters when mature and at a spacing of 1 meter all around the plant site shall have to be made invariably.
3. As per the provision of Water (Prevention & Control of Pollution) Act, 1974 as amended and Air (Prevention & Control of Pollution) Act, 1981 as amended, any officer empowered by the Board on its behalf shall, have without any interruption, the right at any time to enter the industry for inspection, collection of sample for analysis and may call for any information etc. Violation of this right will cause withdrawal of this consent.
4. It shall be the prime responsibility of the industry that the nearby population, vegetation and any other assets etc. shall not be affected due to emission/effluent emanating out of the industry.
5. All efforts should be made by the industry's authority to maintain the ambient air quality of the area to the lowest possible limits well below the prescribed permissible limits by utilizing the best available technologies in this regard.
6. Efforts shall have to be made by the industry for recycle and recovery of waste to the maximum extent possible.
7. With regards to different individual units of the plant, appropriate pollution control devices or guidelines as listed at ANNEXURE should be adopted /installed to ensure that the emissions/effluents are within the prescribed standards.
8. The industry shall have to submit a detailed action plan for installation of requisite pollution control devices as required in clause 7 above along with technical details of such devices etc. as early as possible.

9. The industry shall have to submit a detailed report on compliance to the terms and conditions as laid down in this Certificate and to apply for Consent to Operate before commissioning of the plant. No operation of the plant shall be allowed unless the industry fulfilled all the stipulated terms and conditions of this Certificate.
10. This Certificate has been accorded basing on the particulars furnished by the applicant on behalf of M/S ABCI INFRASTRUCTURES PVT. LTD and subject to addition of further or more conditions if so warranted by subsequent developments. The consent will automatically become invalid if any change or alteration or deviation is made in actual practice.
11. This certificate will remain valid for a period of 1(one) year from the date of issue.

Sd/-C LALDU HAWMA
Member Secretary

Memo No.H.88088/Poltn/9(274)/16-MPCB/317-323 : Dated Aizawl, the 2nd June, 2020
Copy to: Mr. Pinku Kumar Das, Resident Engineer, M/s ABCI INFRASTRUCTURES PVT LTD, DAWRKAWN, CHALTLANG, AIZAWL with reference to the application No. ABCI/MPCB/19-20/16 dated 24.03.2020 (Form No: 2789)


(C LALDU HAWMA)
Member Secretary

gk
//True copy//

OFFICE OF THE MIZORAM STATE POLLUTION CONTROL BOARD
AIZAWL : MIZORAM

ORANGE
CATEGORY

CONSENT TO OPERATE

No.H.88088/Poltn/9(274)/16-MPCB/418-411 : Dated Aizawl, the 6th September, 2020
Valid till 5th September, 2030

CONSENT TO OPERATE is hereby granted to M/S ABCI INFRASTRUCTURES PVT. LTD. for operating Stone Crusher (50 TPD) at Maudarh, Leite Village (5 kms), Hnathial District, Mizoram Lunglei District, Mizoram for Widening and Up-Gradation of 2 lane with Paved shoulder from Km 166.000 to Km 208.000 (Package-4) on Aizawl – Tuipang Section of NH-54 in the state of Mizoram under Section 21 of Air (Prevention & Control of Pollution) Act, 1981 as amended and Section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 as amended with reference to the application No. Nil dt. 31.08.2020 and subsequent correspondence under the following terms and conditions: -

1. This certificate will remain valid for a period of 10 (ten) years from the date of issue.
2. The applicant shall make an application for renewal of Consent at least 30 days before the date of expiry of this consent.
3. The applicant, however, shall pay an annual consent fee every year before end of March failing to comply which, this certificate is liable to be cancelled.
4. The industry would immediately submit the revised application for consent to this Board in the event any change in the raw material, process, pollution control equipments, or increase in production, rate of emission, rate of waste water discharge etc.
5. The existing control equipment, if any, shall only be altered or replaced in accordance with the directions of the Board.
6. A good housekeeping shall be maintained both within the factory and in the premises. All hoods, pipes, valves shall be leak proof.
7. An inspection book shall be opened and made available to the Board's Officers during their visit to the factory.
8. Open burning of wastes is prohibited in all circumstances.
9. All wastes should be managed and disposed off as per their respective waste management rules such as Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, Electronic Waste Management Rules, 2016, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, Construction and Demolition Waste Management Rules, 2016 and Battery (Management & Handling) Rules, 2001.
10. The applicant shall comply with and carry out directives /order issued by the Board in this Consent Order in addition to that of No Objection Certificate and at all subsequent times without any negligence on his part. The applicant shall be liable for such legal action against him as per provisions of the Law/Act in case of non-compliance of any order/ directive issued at any time and/or violation of the terms and conditions of this consent order.

11. Where in any Air pollution control area the emission of any air pollutant in to the atmosphere in excess of the standards laid down by the Board occurs or is apprehended to occur due to accident or other unforeseen act or event, the person in charge of the premises from where such emission occurs or is apprehended to occur shall forthwith intimate the fact of such occurrence or the apprehension of such occurrence to this Board, telegraphically under intimation to the District Health Officer.
12. In case of such episodic discharges/emissions mentioned above the industry should take immediate action to bring down the emission below the limits prescribed in the No Objection Certificate.
13. This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural watercourse.
14. The applicant shall furnish to the visiting officer and /or the Board any information regarding the constructions, installation or operation of the Air Pollution Control equipment system and such other particulars as may be pertinent to prevention and control of pollution of air.
15. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred above requires variation (including the change of any control equipment either in whole or in part), this Board shall after giving the applicant an opportunity of being heard, vary all or any or such conditions and there upon the applicant shall be bound to comply with the conditions so varied.
16. This Certificate has been accorded basing on the particulars furnished by the applicant on behalf of M/S ABCI INFRASTRUCTURES PVT. LTD and subject to addition of further or more conditions if so warranted by subsequent developments. The consent will automatically become invalid if any change or alteration or deviation is made in actual practice.

Sd/-C.LALDUHAWMA

Member Secretary

Memo No.H.88088/Poltn/9(274)/16-MPCB/

Dated Aizawl, the 6th September, 2020

Copy to: M/S ABCI INFRASTRUCTURES PVT. LTD, Chaltlang, Dawrkawn, Aizawl with reference to the application No. Nil dt. 31.08.2020.

gk
//True copy//


(C.LALDUHAWMA)
& Member Secretary
Mizoram Pollution-Control Board

No.D.32020/5-A/2020-DC(H)
GOVERNMENT OF MIZORAM
OFFICE OF THE DEPUTY COMMISSIONER
HNAHTHIAL DISTRICT: HNAHTHIAL

107

Dated Hnahthial, the 18th September, 2020

To,

The Senior General Manager,
ABCI Infrastructures Pvt. Ltd.
Hnahthial.

Subj: Permission to carry out drilling and blasting work at Maudarh Stone Quarry at KM. 191+300 (RHS).

Ref. : No.ABCI/HNH/GOV/NH-54/PKG-4/2020-51/26 dt. dt.08.08.2020

Sir,

With reference to the above, I am to inform you that you may carry out drilling and blasting work at Maudarh Stone Quarry, Hnahthial District, subject to the following conditions :-

- 1) Blasting Safety Regulations made under Occupational Health and Safety Act S.N.S 1996 and that blasting operation is conducted in a manner that complies with the extant Act and Regulations.
- 2) A warning sign must be posted at 100 Metres on both sides of the blasting area so to be visible to persons approaching the blasting area.
- 3) It must be ensured that sufficient precautions are taken to prevent injury to persons or damage to properties from flying materials resulting from a blast.
- 4) It must be ensured that awareness is given to the local residents of Maudarh Village and their safety is given priority.

The Permission is valid upto 6 (Six) Months from the date of issue.

Yours faithfully,


(VANLALMAWIA) 18/9/20

Deputy Commissioner,
Hnahthial District, Hnahthial

Memo No.D.32020/5-A/2020-DC(H) : Dated Hnahlhial, the 18th September
2020

Copy to :

- 1) Superintendent of Police, Hnahlhial District.
- 2) Chairman, Village Level Task Force, Leite.

Deputy Commissioner,
Hnahlhial District, Hnahlthi

gk
//True copy//

Regd. Office : VASUNDHARA, 2/7, Sarat Bose Road, 6th Floor
 Room No. 4, Kolkata - 700 020, Phone : 033 4003 4736,
 E-mail : gppcons@gmail.com
 CIN : U51109WB1985PLC137446

109

G.P/WO/NH-54/P-4/2019-20/Az-Hnahthial /82

Dated: 25-11-2020

To

Mr. Joseph Marandi

PAN: EONPM6125P

Acc. No.36478270909

IFSC: SBIN0005836

Bank Name: State Bank of India

Branch: ZAWLNUAM

SUB:- WIDENING AND UPGRADATION TO 2 LANE WITH PAVED SHOULDER CONFIGURATION AND GEOMETRIC IMPROVEMENTS FROM KM 166.000 TO KM 208.000 ON AIZAWL-TUIPANG SECTION OF NH-54 IN THE STATE OF MIZORAM WITH JICA LOAN ASSISTANCE

Subcontract for- Labour Charges for Drilling Holes and Blasting at Stone Quarry.

Work Order

Dear Sir,

With reference to your quotation and our subsequent negotiation, we write to confirm our award to you for "**Labour Charges for Drilling Holes and Blasting at Stone Quarry.**" basis as applicable in the above-mentioned Project subject to the Terms and Conditions appearing hereinafter.

By your endorsement of this letter, you are deemed to have agreed and accepted that all works to be performed by you as the Subcontractor shall be of the best quality and in all instances shall be fit for the purpose or requirements as specified hereinafter and if applicable, shall fully comply with the Main Contract specifications, a copy of which shall be provided to you.

You will complete the Works and perform your obligations under the Letter of Award at the various BOQ Rates mentioned in enclosed **Appendix "A"**.

1. **Scope of Work:** Your scope of Work comprises the "**Labour Charges for Drilling Holes and Blasting at Stone Quarry.**" basis as applicable in the above-mentioned project as directed by our Sr Engineer/ Project Manager and is further amplified in **Appendix "A"** attached herewith. We reserve the rights to terminate, in whole or in part, your scope of Works in the event of non-performance on your part by giving you 7 days prior notice.
2. **Bills of Quantities:** The detailed Bills of Quantities (BOQ) is attached herewith as **Appendix "A"** which lists items of work to be carried out and the rates / prices at which they will be measured and paid.

Admn. Office : Club Road, Silchar - 788001 (Assam), Phone : 03842-236054

Aizwal Office : YC-08, Vanlalfeila, R. O. Building, Dawrkawn, Chaltlang, Aizwal - 796012, Phone : (0389) 2306007

Joseph

Your rates/ prices shall be fixed for the whole duration of the contract or any extension thereof. We reserve the right to increase or decrease your scope of Works based on these agreed rates/prices or add on any other similar works which are to be carried out as a variation under this agreement.

3. **Measurements**: The measurements checked by our Sr. Site Engineer /Project Manager and duly approved by our Head of Billing & Contract Departments (H.O). Will be considered for Interim payment against each item in the BOQ. We reserve the right to adjust the previous payment made in previous certificates if any discrepancy in the measurement or payment is noticed. Final measurement shall be duly approved by our MD.
4. **Sequence of operations**: You have to work in co-ordination with our other sub-contractors and plan the execution of your Works accordingly. No additional claim will be entertained on account of you having to work out of sequence to accommodate other subcontractors.
5. **Date of Commencement**: The date of commencement of the Works is (or deemed to be) Within One Week (7 days) of Receiving of Work Oder or LOA.
6. **Date of Completion**: The date of completion of the Works Depends on the requirement and till the Intimation or written Letter of termination will not be given. The month from the date of Receiving of LOA subject to any extensions granted and notified in writing by Project Manager and duly approved by our Head of Contracts Department. We reserve the rights to recover all Costs incurred by us in the event you failed to complete the Works within the stipulated time or any approved extension of time thereof.
7. **Completion Certificate**: You may apply by notice to us not earlier than 14 days before the Works will, in your opinion, be completed. We shall issue a Certificate of Completion upon being satisfied that the Works have been completed satisfactorily and checked by our Head of Contracts& Billing Department and duly approved by our Project Manager.
8. **Taxes**: The subcontract sum/Rate is inclusive of all applicable taxes, levies, duties, royalties, labour cess etc. All other necessary taxes will be deducted at source from your payments at the rates prevailing at the time of measurement. GST and IGST on Works Contract shall be to your account and shall be accordingly deducted from your payment. You are obliged to settle your GST and any other Taxes as per Current Government Guidelines. With respective department.
Without prejudice, we will hold your payment if you have failed to submit the documentary evidence of the above mentioned taxes. TDS as per rules shall be deducted.
9. **GST Registration** :You shall furnish us a copy of the GST Registration in the applicable State.
10. **Payments**: Invoice or claims shall be raised after execution of Work of every month ending from your end based on the joint measurements of the works executed. Payment will be made after submission of your invoices and shall be made based on recommendation by our Project Manager and duly approved by our Head of Contracts Department. Payments is made only once you have agreed to the terms and conditions and also return back the signed copy of LOA to us. We reserved the right to recover any extra /

Handwritten signature and initials

over payment which is not due to you on our discretion, after the final measurements are made and when released by Client to us.

11. **Retention:** An amount equivalent to 5% of Work done will be deducted from your Certificate of Payment. Upon your request, 50% of the said amount shall release upon the issuing of Completion Certificate. The remaining balance shall release only after the satisfactory completion of the Project highways or as per the Direction of Sr. General Manager after 1.5 years of successful completion of work.
12. **Defect Liability Period:** 1.5 Years.
13. **Technical Specifications:** You shall ensure that the works carried out by you comply with the Latest revision of "Specifications for Road and Bridge Works (Fourth Revision August 2001, Reprint April 2005)" issued by Ministry of Road Transport and Highways, Government of India and published by Indian Roads Congress with Amendments all.
14. **Quality Control:** Finishing of the work must be Observed by Our Authorized representative and if found any negligence in the work then it can be recoverable from the bill.
15. **Right of Employer:** Without prejudice, G.P. Projects Limited. reserves the right to recover any costs incurred in case you failed to perform or leave the work incomplete. Your performance should base on the benchmarks of the Work program which is given to you, with the discussion from Project Manager and duly confirmed by our Head of Contracts Department.
16. **Exclusions:** The works given under the scope of your work as per Appendix "A" is not exclusively for you. G.P Projects Limited reserve the right to deploy another subcontractor to carry out the works under your scope depending upon the requirement of the situation. You will however be paid only for the work you have actually carried out.
17. **Determination of Subcontract Works:** We may terminate this Letter of Award forthwith by notice in writing to you in the event of:
 - a) If you are in breach of any material provision of this Agreement and in the case of a breach capable of remedy has failed to remedy the same within 7 days of receipt of notice requiring remedy of the breach;
 - b) The Works does not commence by the Date of Commencement;
 - c) Your insolvency or liquidation or if a receiver or administrative receiver is appointed over any of your assets;
 - d) The main contract which refers to the contract in between G.P. Projects Limited with its client is terminated.
 - e) Poor performance as per clause 15 and clause 21
 - f) This Contract may Automatically get Terminated, If Found Discontinue of work (For More than 21 Days in the Working Calendar Month) from any reasons.
 - g) Clause 19. (f) is not Applicable in case of Adverse Climatic Condition or in Rainy Season of the State as per Rain fall Report of that Month.

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- h) This Contract shall automatically get terminated if you sublet your scope of work or part of the same to anyone from your end

Any termination as provided in this agreement shall be without prejudice to our rights arising out of any antecedent breach of this agreement and shall not affect such clauses which by their nature are to survive the expiry or termination of this agreement.

18. **Compliance with Labour Laws:** You shall comply with the provisions of all applicable labour laws. By accepting this LOA, you are indemnifying us from any claims from your employed manpower in future or any penalties from the Government Agencies. You shall submit us the proof of all the compliances from time to time. You shall pay labour Cess.
19. **Delay Damages:** If your progress is observed below average and the works are delayed due to the reasons attributable to you, you shall be liable to pay to us delay damages at 1% of the final Subcontract Amount for every day which shall elapse between the relevant Date of Completion and the date stated in the Certificate of Completion up to a maximum of 5% of your final contract Amount.
20. **Governing law and jurisdiction:** This Letter of Award shall be governed by and construed according to the laws of India.
21. **Non assignment:** You shall not without our prior consent assign all or any of the rights and / or obligations provided for in this agreement to any party.
22. **Notices:** Any account, demand or notice required or authorized to be given by either of us to the other party shall be sufficiently given if forwarded by registered post, recorded delivery service or fax, provided that if sent by fax the hard copy shall be sent by post immediately, to that party at that party's address as hereinabove stated and such notice shall be deemed to be notice in writing if forwarded by any such means.
23. **Safety and Responsibilities :** You shall be responsible for any kind of safety for your worker and labours, In case any Death, Accident or loss by any means (including all related cost and expenses beared by you) then G.P. Projects Limited. is neither responsible, nor shall bear any financial burden nor shall be legally responsible.
24. **Dispute Resolution:** If any dispute, controversy or claim arises out of this agreement or any other agreement or document executed in connection with this agreement we shall consult with each other in good faith in order to settle such dispute amicably. In the event an amicable settlement cannot be reached, then such dispute, controversy or claim arising out of or relating to this Agreement, or the breach, termination or invalidity thereof shall be decided by arbitration in accordance with the Arbitration and Conciliation Act 1996. The arbitrator shall decide by Managing Director of the company G.P. Projects Limited.

The arbitration proceedings shall be held in Delhi, India. The language to be used in the arbitration proceedings shall be the English or Hindi language. Any termination as provided in this agreement shall be without prejudice to our rights arising out of any antecedent breach of this agreement and shall not affect such clauses which by their nature are to survive the expiry or termination of this agreement.

25. **Severability:** Each of the provisions of this agreement is severable and distinct from the other and if at any time one or more of such provision is or becomes invalid, illegal or

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unenforceable, the validity, legality and enforceability of the remaining provisions hereof shall not in any way be affected or impaired thereby.

26. Entire Agreement: This agreement, including the Appendices, constitutes the entire agreement between us, and may only be amended in writing signed by us.

27. Successors in Title: Save as otherwise provided this agreement shall inure to the benefit of and be binding upon you and us, our successors, permitted assigns, trustees, receivers and legal representatives as the case may be but shall not inure to the benefit of any other person, firm or corporation.

You shall furnish us copies of monthly Applicable Taxes returns and Labour Law compliances along with your monthly invoices.

Our authorized representative shall be the Project Manager based at the Site. By this Letter of Award, you are requested to mobilize your personnel immediately to interact with our team on the project implementation, work schedule, the level of resources, logistic planning, etc. You are to furnish us the Policies of Workmen Compensation insurance and Subcontractor's plant and machinery insurance within fourteen (14) days of the date of your acceptance of this Letter of Award.

This Letter of Award and the attached **Appendix "A"** shall serve to contain the terms and conditions of the contract between us. You will by your agreement to this Letter of Award be deemed to have entered into a firm and binding contract with us. This Letter of Award is issued to you in duplicate. Please acknowledge acceptance and agreement thereto in the space provided below and return the endorsed duplicated to this office.

Separate Work Order will be issued to you after acknowledgment of this LOA and subsequent mobilisation of your manpower and machineries and Commencement of work.

Thanking you,

Yours faithfully

For G.P. Projects Limited,

Authorized Signatory

Mr. S.H Shekhawat Commercial Manager



gk
//True copy//

(खान अधिनियम, 1952 के अधीन न आने वाले क्षेत्र में विस्फोट करने के लिए सक्षमता प्रमाणपत्र)
(Certificate of competency to carry out blasting of explosives in area not coming under the Mines Act, 1952)

संख्या | No.: E/EG/AS/30/305(E100587)



प्रमाणित किया जाता है कि **श्री Josef Marandi**,

जिनका जन्म 13/02/1986 को हुआ था, जो 1/3 Mc Donald Tower 1st Floor G.S.Road Bhangararh, Guwahati, KAMRUP (METRO), Assam - 781005 के निवासी है ने गुवाहाटी द्वारा तारीख को आयोजित शॉर्ट फायर की परीक्षा तारीख को उत्तीर्ण कर ली है और वह विस्फोटक अधिनियम, 1884 और उसके अधीन विरचित नियमों के उपबंधों के अधीन रहते हुए खान अधिनियम, 1952 की परिधि के अधीन आने वाले खानों से अन्यथा क्षेत्र में नीचे यथा उल्लिखित विस्फोटकों का उपयोग करते हुए विस्फोट प्रचालन करने के लिए प्राधिकृत है।

This is to certify that **Shri Josef Marandi**,

born on 13/02/1986, resident of 1/3 Mc Donald Tower 1st Floor G.S.Road Bhangararh, Guwahati, KAMRUP (METRO), Assam - 781005 passed the **shotfirer's examination** held on conducted by Guwahati and is authorised to conduct blasting operations as mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the Explosives Act, 1884 and the rules framed thereunder.

विस्फोट करने के प्राधिकृत वर्ग, प्रवर्ग और प्रकार :

वर्ग: (ख), श्रेणी: सामान्य जमीन के ऊपर, जमीन के ऊपर ब्लास्टिंग आपरेशन

Authorised class, category and type of blasting :

Class : (B), Category : General aboveground, All phases of aboveground blasting operation

[नियम 107 का उप-नियम (5) का स्पष्टीकरण देखें | See explanation of sub-rule (5) of rule 107]

यह प्रमाणपत्र 12/04/2022 (जारी करने की तारीख से पांच वर्ष) तक विधिमाम्य होगा।

This certificate shall remain valid till 12/04/2022 (five years from the date of issue)

यह प्रमाण-पत्र, अधिनियम या उसके अधीन विरचित नियमों अथवा इस प्रमाण-पत्र की शर्तों का कोई अधिक्रमण करने पर या यदि आवेदक द्वारा आवेदन प्ररूप में दी गई सूचना में कोई फर्क या विचलन होता है तो निलम्बित या अभिखंडित कर दिया जाएगा।

This certificate is liable to be suspended or revoked for any violation of the Act or rules framed thereunder or the conditions of this certificate or if there is any discrepancy or deviation in the information or suppression of facts furnished by the applicant in his application form.

स्थान | Place : गुवाहाटी | Guwahati
दिनांक | Date : 12/04/2017

Sd/-
संयुक्त मुख्य विस्फोटक नियंत्रक | Joint Chief Controller of Explosives
गुवाहाटी अंचल, गुवाहाटी | Guwahati Circle, Guwahati

पुनर्विधिमाम्यनकरण के लिए पृष्ठांकन | Endorsement for revalidation

पुनर्विधिमाम्यनकरण की तारीख Date of Revalidation	समाप्ति की तिथि Date of Expiry	अनुज्ञप्ति प्राधिकारी के हस्ताक्षर Signature of licensing authority
13/04/2022	12/04/2027	Jt. Chief Controller of Explosives, Guwahati Circle, Guwahati

कानूनी चेतावनी : विस्फोटकों को गलत ढंग से चलाने या उनका दुरुपयोग विधि के अधीन गंभीर दंडिक अपराध होगा।
Statutory Warning : Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

gk
//True copy//

FORM-LE-10

Shot Firer's Certificate

See article 10 of part 1 of Schedule IV

See rule 107(5)Explosives Rules, 2008)

**(Certificate of competency to carry out blasting of explosives
in area not coming under the Mines Act, 1952)**

No. E/EG/AS/30/305(E100587)

This is to certify that Shri Josef Marandi, born on 13/02/1986 ,resident of 1/3 Mc Donald Tower 1st Floor G.S.Road Bhangararh,Guwahati, KAMRUP (METRO), Assam - 781005 passed the shotfirer's examination held on conducted by Guwahati and is authorised to conduct blasting operations as mentioned below using explosives in areas other than mines coming under the purview of the Mines Act 1952, subject to the provisions of the Explosives Act, 1884 and the rules framed thereunder.

Authorised class, category and type of blasting:

Class (B), Category General aboveground, all phases of aboveground basting operation

See Explanation of sub-rule (5) of rule 107)

This certificate shall remain valid till 12/04/2022 (five years from the date issues)

This certificate is liable to be suspended or revoked for any violation of the Act or rules framed there under or the conditions of this certificate or if there is any discrepancy or deviation in the

information or suppression of facts furnished by the applicant in his application form.

Sd/-

Place: Guwahati
Explosives

Joint Chief Controller of

Date: 12/04/2017
Guwahati

Guwahati Circle,

Endorsement for revalidation

Date of revalidation	Date of Expiry	Signature of licensing authority
13/04/2022	12/04/2027	Jt. Chief Controller of Explosives, Guwahati Circle, Guwahati

Statutory Warning: Mishandling and misuse of explosives shall constitute serious criminal offence under the law.

Note: - This is system generated document does not require physical signature. Applicant may take printout for their records.

gk
//True typed copy//



भारत सरकार | Government of India

वाणिज्य और उद्योग मंत्रालय | Ministry of Commerce & Industry

पेट्रोलियम तथा विस्फोटक सुरक्षा संगठन (पेसो) | Petroleum & Explosives Safety Organisation (PESO)

पूर्व नाम- विस्फोटक विभाग | Formerly- Department of Explosives

घर क्रमांक- २१६, दूसरी मंजिल, IDBI बैंक के ऊपर, चांदमारी | House No. 216, 2nd Floor, above IDBI, Chandmari,

गुवाहाटी, आसाम -७८१०२१ गुवाहाटी | Guwahati, Assam Guwahati 781021

फोन (Phone):- 2652783 | फैक्स (Fax):- 2652503

ई-मेल Email: dycceguwahati@explosives.gov.in

संख्या (No.): E/EG/AS/30/305(E100587)

दिनांक (Date): 13/04/2022

सेवा में | To,

Josef Marandi,
1/3 Mc Donald Tower 1st Floor G.S.Road Bhangararh, Guwahati, Town/Village - 32
District-KAMRUP (METRO), State-Assam, Pincode -

विषय : विस्फोटक नियम, 2008 के अंतर्गत प्ररूप LE-10 में जारी Shot Firer's Certificate संख्या E/EG/AS/30/305(E100587) के नवीनीकरण संदर्भ में।

Subject: **Shot Firer's Certificate Certificate No.: E/EG/AS/30/305(E100587) granted in Form LE-10 of Explosives Rules, 2008 - Renewal regarding.**

महोदय | Sir,

आपका उपर्युक्त विषय पर पत्र संख्या 62951 दिनांक 09/04/2022 का संदर्भ ग्रहण करें। प्रमाणपत्र 4/12/2027 तक पुनः सत्यापित कर इस पत्र के साथ भेजी जा रही है।

Reference to your letter No.: 62951 dated: 09/04/2022, the subject certificate duly revalidated upto 4/12/2027 and issued in Form LE-10 of Explosives Rules, 2008 is forwarded herewith.

Conditions:

1)Blasting work in connection with well Sinking/Road Construction/Agricultural work etc.

प्रमाणपत्र के पुनः सत्यापित करने हेतु कृपया निम्नलिखित दस्तावेज दिनांक 4/12/2027 से पहले इस कार्यालय को भेजे जाएं।

For further revalidation of certificate, please submit the following documents so as to reach this office on or before 4/12/2027.

- प्ररूप आरई-1 में विधिवत पूर्ण एवं हस्ताक्षरित आवेदन।
Application in Form RE-1 duly filled in and signed.
- के लिए प्ररूप LE-10 में जारी मूल अनुज्ञप्ति
Original Shot Firer's Certificate in Form LE-10.
- संवीक्षा शुल्क रु. 400 का, विस्फोटक नियम, 2008 के तहत ऑनलाइन आवेदन पोर्टल पर उपलब्ध ई-भुगतान सुविधा के माध्यम से लाइसेंस शुल्क ऑनलाइन जमा किया जाना है।
Scrutiny fee Rs. 400/- To be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- अधिभोगी द्वारा विधिवत हस्ताक्षरित पासपोर्ट आकार के रंगीन फोटो की छः प्रतियां (विस्फोटक नियम 2008 की नियम 2(37) के अंतर्गत यथा परिभाषित) 'सामने' 'काले रंग की अमिट स्याही' (यदि प्रस्तुत नहीं किया गया हो तो)।
Six copies of colour passport size photographs duly signed by the occupier (as defined under Rule 2 (37) of Explosives Rules, 2008) 'in front' by 'black color indelible ink'.
- पंजीकृत चिकित्सा व्यवसायी से एक शारीरिक स्वस्थता प्रमाणपत्र
A physical fitness certificate from Registered medical practitioner.
- वर्तमान नियोक्ता तथा प्रारूप एल.ई. 3 के अनुज्ञप्ति धारक से प्रमाणपत्र धारक की सेवाओं का लाभ लेने संबंधी एक सहमति पत्र।
A consent letter from the present employer holding Licence in Form LE-3 and intending to hire the services of Certificate holder.
- अनुज्ञप्ति धारक को पुनर्वैध प्राधिकरण के सामने खुद को पेश करना होगा।
The Shot Firer's Certificate holder has to present himself physically before reviewing/revalidating Authority.
- विस्फोटक नियम, 2008 के प्रावधान के उल्लंघन या कर्तव्य की उपेक्षा जिससे मानव जीवन का नुकसान हो, की दश में इस प्रमाणपत्र को रद्द / वापस ले लिया जाएगा।
This Certificate is liable to be cancelled/withdrawn on contravention of provision of Explosive Rules, 2008 or dereliction of duty during working leading to loss of human life.

भवदीय | Your's faithfully

(एस. के. भोले | S. K. Bhole)

विस्फोटक नियंत्रक | Controller of Explosives

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

गुवाहाटी | Guwahati

प्रतिलिपि प्रेषित | Copy Forwarded to:

1. Superintendent of Police, HNAHTHIAL, KAMRUP (METRO), Assam with reference to his Noc No: No.SP(HNTL)/MISC/2022/22 Dated: 06/04/2022

कृते संयुक्त मुख्य विस्फोटक नियंत्रक | For Joint Chief Controller of Explosives

गुवाहाटी | Guwahati

(अधिक जानकारी जैसे आवेदन की स्थिति, शुल्क आदि के लिए हमारी वेबसाइट <http://peso.gov.in> देखें.)
(For more information regarding status, fees and other details please visit our website <http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

gk
//True copy//

Government of India
Ministry of commerce & Industry
Petroleum & Explosives Safety Organisation (PESO)
Formerly- Department of Explosives
House No. 216, 2nd Floor, above IDBI, Chandmari,
Guwahati, Assam Guwahati 781021
(Phone):- 2652783 (Fax):- 2652503
Email: dycceguwahati@explosives.gov.in

No. : E/EG/AS/30/305(E100587)

Date: 13/04/2022

To,

Josef Marandi,

1/3 Mc Donald Tower 1st Floor G.S. Road Bhangararh,
Guwahati, Town/Village-32 District-KAMRUP (METRO),
State-Assam, Pincode –

**Subject: Shot Firer`s Certificate Certificate No.:
E/EG/AS/30/305 (E100587) granted in Form LE-10 of
Explosives Rules, 2008 - Renewal regarding.**

Sir

Reference to your letter No.: 62951 dated: 09/04/2022, the subject certificate duly revalidated upto 4/12/2027 and issued in Form LE-10 of Explosives Rules, 2008 is forwarded herewith.

Conditions:

1) Blasting work in connection with well Sinking/Road Construction/Agricultural work etc.

For further revalidation of certificate, please submit the following documents so as to reach this office on or before 4/12/2027.

- Application in Form RE-1 duly filled in and signed.
- Original Shot Firer`s Certificate in Form LE-10.
- Scrutiny fee Rs. 400/-. To be submitted online through e-payment facility available on online application portal under the Explosives Rules, 2008.
- Six copies of colour passport size photographs duly signed by the occupier (as defined under Rule 2 (37) of Explosives Rules, 2008) `in front` by black color indelible ink.
- A physical fitness certificate from registered medical practitioner.
- A consent letter from the present employer holding Licence in Form LE-3 and intending to hire the services of Certificate holder.
- The Shot Firer`s Certificate holder has to present himself physically before reviewing/revalidating Authority.
- This Certificate is liable to be cancelled/withdrawn on contravention of provision of Explosive Rules, 2008 or dereliction of duty during working leading to loss of human life.

Your`s faithfully

S. K. Bhole

Controller of Explosives

For Joint Chief Controller of Explosives

Guwahati

Copy Forwarded to:

1. Superintendent of Police, HNAHTHIAL, KAMRUP (METRO), Assam with reference to his Noc No: No. SP(HNTL)/MISC/2022/22 Dated: 06/04/2022

For Joint Chief Controller of Explosives

(For more information regarding status, fees and other details please visit our website
<http://peso.gov.in>)

Note :- This is system generated document does not require physical signature. Applicant may take printout for their records.

// True typed copy//

No.D.32020/5-A/2020-DC(H)
GOVERNMENT OF MIZORAM
OFFICE OF THE DEPUTY COMMISSIONER
HNAHTHIAL DISTRICT: HNAHTHIAL

ANNEXURE R-7/18
121

Dated Hnahthial, the 9th September, 2022

ORDER

Permission is hereby granted to the ABCI Infrastructures Pvt. Ltd, to carry out drilling and blasting work at Maudarh Stone Quarry at KM.191+300 (RHS) subject to the following conditions :-

- 1) Blasting Safety Regulations made under Occupational Health and Safety Act S.N.S 1996 and that blasting operation is conducted in a manner that complies with the extant Act and Regulations.
- 2) A warning sign must be posted at 100 Metres on both sides of the blasting area so to be visible to persons approaching the blasting area.
- 3) It must be ensured that sufficient precautions are taken to prevent injury to persons or damage to properties from flying materials resulting from a blast.
- 4) It must be ensured that awareness is given to the local residents of Maudarh Village and their safety is given priority.

The Permission is valid upto 6 (Six) Months from the date of issue.

Sd/- R. Lalremsanga

District Magistrate,
Hnahthial District, Hnahthial.

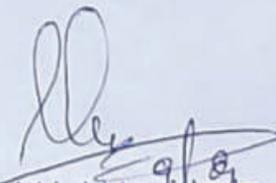
Memo No.D.32020/5-A/2020-DC(H) : Dated Hnahthial, the 9th September, 2022

Copy to :

- 1) Superintendent of Police, Hnahthial District.
- ✓ 2) Senior General Manager, ABCI Infrastructures Pvt. Ltd.
- 3) President Village Council, Leite.



gk
//True copy//


District Magistrate,
Hnahthial District, Hnahthial
District Magistrate
Hnahthial District: Hnahthial

2022/9/9 14:39



VAKALATNAMA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 846 OF 2022

In re: News report published in the Newspaper The Hindu dated 15.11.2022 titled "Stone
quarry collapses in Mizoram, 12 feared dead"

KNOW ALL to whom these presents shall come that I/We ABCI Infrastructure Pvt. Ltd.,
Respondent No. 7, do hereby appoint (herein after called the advocate/s) to be my/our
Advocate in the above noted case authorized him :-

GAURAV KHANNA
Advocate, (D/1110/2009)
A-1/246, Safdarjung Enclave,
New Delhi 110029
9899988757



To act, appear and plead in the above-noted case in this Tribunal or in any other Court in
which the same may be tried or heard and also in the appellate Court including High Court
subject to payment of fees separately for each Court by me/ us.

To sign, file verify and present pleadings, appeals cross objections or petitions for execution
review, revision, withdrawal, compromise or other petitions or affidavits or other documents
as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents to admit and/or deny the documents of opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes
that may arise touching or in any manner relating to the said case. To take execution
proceedings.

To deposit, draw and receive money, cheques, cash and grant receipts thereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of
the prosecution of the said case.

To appoint and instruct any other Legal Practitioner, authorizing him to exercise the power
and authority hereby conferred upon the Advocate whenever he may think it to do so and to
sign the Power of Attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the
Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents
and purposes.

And I/We undertake that I / we or my /our duly authorized agent would appear in the Tribunal
on all hearings and will inform the Advocates for appearance when the case is called.

And I /we undersigned do hereby agree not to hold the advocate or his substitute responsible
for the result of the said case. The adjournment costs whenever ordered by the Court shall be
of the Advocate which he shall receive and retain himself.

And I /we the undersigned do hereby agree that in the event of the whole or part of the fee
agreed by me/us to be paid to the Advocate remaining unpaid he shall be entitled to withdraw
from the prosecution of the said case until the same is paid up. The fee settled is only for the
above case and above Court. I/We hereby agree that once the fee is paid, I /we will not be
entitled for the refund of the same in any case whatsoever. If the case lasts for more than three
years, the advocate shall be entitled for additional fee equivalent to half of the agreed fee for
every addition three years or part thereof.

IN WITNESS WHEREOF I/We do hereunto set my /our hand to these presents the contents
of which have been understood by me/us on this 17th day of January 2023

Accepted subject to the terms of fees.

*Gaurav
Khanna*

GAURAV KHANNA
Advocate

for

(Client)

Hansraj

*No objection to
change of counsel*

*OW
(AMIT PATEL)
Adv.
07/01/1998*



ABCi INFRASTRUCTURES PVT. LTD.

CIN NO. - U45202WB1993PTC058047



An ISO 9001 Certified Company

Admin office : Club Road, Silchar - 788001

Phone : 03842 - 247471, 262396, 236054

email : silchar@abciinfra.com

website : www.abciinfra.com

CERTIFIED TRUE COPY OF THE MINUTES OF THE 138TH MEETING OF THE BOARD OF DIRECTORS OF ABCI INFRASTRUCTURES PVT. LTD. HELD AT THE CORPORATE OFFICE OF THE COMPANY AT ABCI HOUSE BUILDING NO - 7, ZAMRUDPUR COMMUNITY CENTRE KAILASH COLONY, NEW DELHI - 110 048 ON MONDAY, 21ST NOVEMBER, 2022 AT 11.00 A.M.

The Board was informed that the Company has received a copy of Notice dated 16th November, 2022 in Original Application No. 846/2022 initiated suo moto by the Principal Bench of National Green Tribunal, Faridkot House, Copernicus Marg New Delhi – 110001 in the Stone quarry collapse incident happened in Hnahthial district, Mizoram, on 14th November 2022 in which 12 workers are feared to have been dead. The physical hearing in the said matter shall be held on 28th November, 2022 at New Delhi when all the seven defendants' have been asked to remain physically present. After a brief discussion in the matter the Board passed the following resolution.

RESOLVED THAT Shri Hemant Baid, Whole Time Director (DIN No. 00462218), of the company be and is hereby authorized to take all necessary steps and actions as may be required for defending the legal case initiated suo moto by Hon^{ble} National Green Tribunal, in the original application No. 846/2022 at, Faridkot House, Copernicus Marg New Delhi – 110001.

RESOLVED FURTHER THAT Shri Hemant Baid, Whole Time Director (DIN No. 00462218) of the company, be and is also hereby authorized to appoint legal advisors, advocates to defend the company in the above said matter and to sign and submit affidavits, statements, vakalatnamas and such other documents as may be relevant and necessary in the above said matter to be heard at the concerned Principal Bench of National Green Tribunal, New Delhi – 110001 and other courts where the hearing in the above said matter may take place.

FURTHER RESOLVED THAT a copy of the above said resolution duly signed and certified by any one of the directors of the company be sent or served to such parties, government authorities, courts etc as may be required in relation to the above said matter.

Certified to be a True Copy
For ABCI Infrastructures Pvt. Ltd.


Budhmal Baid
Chairman cum Managing Director
DIN : 00462152



**Re: OA 846 of 2022 - Reply on behalf of ABCI - Respondent No. 7**

2 messages

Gaurav Khanna <gaurav@gauravkhanna.in>

Wed, Jan 18, 2023 at 3:29 PM

To: mscb.cpcb@nic.in, mpcb@mizoram.gov.in, "duhawma15@yahoo.com" <duhawma15@yahoo.com>, 1.thazuala@nic.in, ronez.sng-mef@nic.in, "ro.nez.shil@gmail.com" <ro.nez.shil@gmail.com>, "mizoramdmr@gmail.com" <mizoramdmr@gmail.com>, dc.lunglei-mz@gov.in

Respected Sir / Ma'am,

Please find attached the reply on behalf of Respondent No. 7 - ABCI.

 [ABCI REPLY PAPERBOOK.pdf](#)

Regards,
Gaurav Khanna
Advocate for R-7 - ABCI
GAURAV KHANNA

Advocate-on-Record
Supreme Court of India

A-1/246, Safdarjung Enclave,
New Delhi - 110 029

(M) +91-9899988757
(O) +91-1141574747

Mail Delivery Subsystem <mailer-daemon@googlemail.com>

Wed, Jan 18, 2023 at 3:30 PM

To: gaurav@gauravkhanna.in

**Address not found**

Your message wasn't delivered to **1.thazuala@nic.in** because the address couldn't be found, or is unable to receive mail.

The response from the remote server was:

550 #5.1.0 Address rejected.

Final-Recipient: rfc822; 1.thazuala@nic.in

Action: failed

Status: 5.0.0

Remote-MTA: dns; mailgwgov.nic.in. (164.100.2.148, the server for the domain nic.in.)

Diagnostic-Code: smtp; 550 #5.1.0 Address rejected.

Last-Attempt-Date: Wed, 18 Jan 2023 02:00:07 -0800 (PST)

----- Forwarded message -----

From: Gaurav Khanna <gaurav@gauravkhanna.in>

To: mscb.cpcb@nic.in, mpcb@mizoram.gov.in, "duhawma15@yahoo.com" <duhawma15@yahoo.com>, 1.thazuala@nic.in, ronez.sng-mef@nic.in, "ro.nez.shil@gmail.com" <ro.nez.shil@gmail.com>, "mizoramdmr@gmail.com" <mizoramdmr@gmail.com>, dc.lunglei-mz@gov.in

Cc:

Bcc:

Date: Wed, 18 Jan 2023 15:29:52 +0530

Subject: Re: OA 846 of 2022 - Reply on behalf of ABCI - Respondent No. 7

Respected Sir / Ma'am,

Please find attached the reply on behalf of Respondent No. 7 - ABCI.

 [ABCI REPLY PAPERBOOK.pdf](#)

Regards,

Gaurav Khanna

Advocate for R-7 - ABCI

GAURAV KHANNA

Advocate-on-Record

Supreme Court of India

A-1/246, Safdarjung Enclave,

New Delhi - 110 029

(M) +91-9899988757

(O) +91-1141574747



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Gaurav Khanna <gaurav@gauravkhanna.in>

Re: OA 846 of 2022 - Reply by Respondent No. 7 - ABCI

1 message

Gaurav Khanna <gaurav@gauravkhanna.in>
To: l.thazuala@nic.in

Wed, Jan 18, 2023 at 3:34 PM

Respected Sir,

 **ABCI REPLY PAPERBOOK.pdf**

Please find attached the Reply by Respondent No. 7 - ABCI, in the above matter.

Regards,
Gaurav

GAURAV KHANNA

Advocate-on-Record
Supreme Court of India

A-1/246, Safdarjung Enclave,
New Delhi - 110 029

(M) +91-9899988757
(O) +91-1141574747